

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI
ORIGINAL APPLICATION No. 141 OF 2020 (SZ)**

IN THE MATTER OF:

Pallela Laxman & 13 Ors

.... Applicant

Versus

The Chairman,
State Level Impact Assessment Authority (SEIAA)
Pollution Control Board, Govt of Telangana,
Hyderabad and others

.... Respondent(s)

**REPORT OF JOINT COMMITTEE CONSTITUTED IN OA NO. 141 OF
2020 FILED BY PALLELA LAXMAN & 13 OTHERS VS THE CHAIRMAN,
SEIAA, TELANGANA AND OTHERS**

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Place: Hyderabad

Date: 06.10.2020

REPORT OF THE JOINT COMMITTEE CONSTITUTED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, CHENNAI IN O.A. NO.141 OF 2020 (SZ) FILED BY SHRI PALLELA LAXMAN & 13 OTHERS VS THE CHAIRMAN, SEIAA, TELANGANA AND OTHERS.

It is to submit that Sri Pallela Laxman, Mothey (V&M), Suryapet District and 13 others have filed an Application before the Hon'ble National Green Tribunal, Southern Zone, Chennai (Application No. 141 of 2020) against Mandadi Nageswar for mining of Rough Stone and Road Metal in Sy.No.22 of Narsimhulagudem, H/o. Repala(V), Munagala(M) of Suryapet District over an extent of 4.0 Hectares (8th Respondent) and the main prayer of the applicant is as follows:

1. *The grievance in this application is regarding the operation of stone quarry and Road metals and rough stone by 8th respondent without getting necessary environmental clearance and other permissions.*
2. *It is also alleged in the application that while granting the mining lease, the department has failed to note the fact regarding the siting criteria as well.*
3. *According to the applicant, there are number of residential houses around the proposed mining area and also water bodies. If any mining activity like the one which 8th respondent proposes to do is permitted in that area, it will have great impact on environment affecting the air and water and resulting in health hazards to the people living around the same.*

The Hon'ble NGT, Chennai has heard the matter and passed orders dated 06.08.2020 constituting a Joint Committee comprising of,

- 1) District Collector, Suryapet District,
- 2) Senior Officer from Telangana State Level Environment Impact Assessment Authority (SEIAA)
- 3) A Senior Officer from Telangana State Pollution Control Board, and
- 4) A Senior Officer from the Office of Director (Mines and Geology), deputed by the Director.

The Hon'ble NGT directed the Joint Committee to inspect and verify the following:

- (i) *To inspect the area in question and submit a factual as well as action taken report if there is any violation found.*
- (ii) *The committee is directed to go into the question regarding the siting criteria, obtaining of necessary environment clearance permission etc., from the Telangana State Pollution control Board and the authorities and whether any activity has been started before obtaining these things, then the committee is*

directed to assess the environmental compensation against the 8th respondent other than legal action to be taken under the environmental laws.

- (iii) *The committee is directed to submit the report to the Tribunal within a period of two months i.e., on or before 12.10.2020 by e-filing.*

In this regard, as per the Hon'ble NGT orders dt.06.08.2020, the Joint Committee with the following officials is constituted:

- a. The District Collector, Suryapet
- b. Sri G.Gangadhar, Secretary, SEAC & representative of SEIAA,TS.
- c. Sri B.V. Ramana, Asst. Director (Mines & Geology), Suryapet
- d. Sri B. Rajender, EE, TSPCB, Regional Office - Nalgonda.

The Joint Committee has verified the contents of application filed in the Hon'ble NGT and conducted inspection of the proposed mine lease area. The status of the proposed project is submitted as below:

I. Status of Mining Lease:

- 1) As per the records of Assistant Director, Mines & Geology Department, Suryapet, Sri Mandadi Nageshwar has filed application on 04.10.2019 for grant of quarry lease of Rough Stone & Road Metal over an extent of 4.0 Ha. in Sy.No. 22 of Narsimhulagudem H/o Repala Village, Munagala Mandal of Suryapet District.
- 2) After filing of the application by Sri Mandadi Nageshwar, the AD (Mines & Geology), Suryapet District requested the concerned Revenue Department for issue of No Objection Certificate (NOC) in the proposed area as per G.O Ms.No.4, Revenue (Assignments-I) Dt.19.01.2015.
- 3) The Revenue Divisional Officer, Kodad vide Lr.No.B1/1614/2019, Dt.03.12.2019 has submitted NOC to the District Collector, Suryapet for further action. The District Collector, Suryapet Vide Lr. No. F1/3258/2019, Dt.10.12.2019 has forwarded the NOC to AD (Mines & Geology), Suryapet. (ANNEXURE - I(A) & I(B))
- 4) The Gram Panchayath, Narsimhulagudem has also issued No Objection Certificate (NOC) for quarry lease in Sy.No.22 (Govt.Land) of Narsimhulagudem H/o. Repala Village, Munagala Mandal of Suryapet District. (ANNEXURE-II)
- 5) After receiving the NOC, AD (Mines & Geology), Suryapet District conducted survey and inspection of the proposed quarry lease area of Sri Mandadi Nageshwar over an extent of 4.0 Ha and submitted necessary proposals to the

Dy. Director of Mines & Geology, Hyderabad for grant of quarry lease for a period of 20 years.

6) The Dy. Director of Mines & Geology, Hyderabad vide Lr. No.3552/QL/SRPT/2019, Dt. 20.12.2019 has issued notice to the project proponent and in-principle decided to grant quarry lease subject to submission of Scrutinized Quarry Plan within a period of 6 months and Environmental Clearance from SEIAA, Telangana State and also Consent for Establishment from TSPCB so as to consider grant of quarry lease for the Rough Stone & Road Metal in the subject area. Mining Lease is not yet granted to the project proponent. (ANNEXURE-III)

7) The proponent has obtained Scrutinized Mining Plan vide Lr. No.3641/QP/SRPT/2019, Dt.28.12.2019 from DDMG, Hyderabad and applied for Environmental Clearance. (ANNEXURE-IV)

II. Status of Prior Environmental Clearance:

- 1) Sri Mandadi Nageswar has filed an application for Environmental Clearance on 02.01.2020 through PARIVESH Web Portal for the proposed Rough Stone & Road Metal Quarry over an extent of 4.0 Ha in Sy No. 22 of Narsimhulagudem H/o. Repala Village, Munagala Mandal of Suryapet District. The application was placed in the State Environment Appraisal Committee (SEAC), TS meeting held on 19.02.2020. The Committee reviewed and recommended the proposal to the State Level Environment Impact Assessment Authority (SEIAA), TS for review and to take decision.
- 2) In the meantime, Sri G. Veeraiah & Others have made a complaint to the Chairman of SEIAA, TS on 17.03.2020 with a request to cancel / withdraw all the permissions issued so far to the proposed quarry of Sri Mandadi Nageswar for mining of Rough Stone and Road Metal in Sy.No.22 of Narsimhulagudem (V) of Suryapet District over an extent of 4.0 Hectares.
- 3) The SEIAA, TS in its meeting held on 13.05.2020 discussed the recommendations of SEAC along with the above complaint and decided to refer back the proposal to SEAC to ascertain the facts. (ANNEXURE-V)
- 4) The SEAC in its meeting held on 30.05.2020 has constituted a Sub-Committee to look into the complaint, inspect the site and submit report so as to take further necessary action. The Sub-Committee of SEAC inspection report is awaited. (ANNEXURE-VI)

III. Observations of the Joint Committee:

1. The proposed project site and its surroundings were inspected on 14.09.2020. During the inspection, the following Petitioners and project proponent were present:
 - (i) Sri Gundala Veeraiah (Petitioner);
 - (ii) Sri Pallela Laxman (Petitioner);
 - (iii) Sri Mandadi Nageshwar (Project proponent).

2. The site is Rocky barren mound. There is no mining activity.
3. The quarry is surrounded by:

North	:	Agricultural land
North-East	:	Keshanala Kunta @ 150 mts.
East	:	Agricultural land followed by Narsimhulagudem – Mothey village Road (BT Road) @ 100 mts.
South	:	Agricultural lands.
West	:	Agricultural land.
North-West	:	Stone crusher under installation followed by Double bed room houses under construction @ 850 mts.

4. The nearest human habitations are Mothey (V) at a distance of 890 mts and Narsimhulagudem (V) is at a distance of 1860 mts (1.86 Kms).
5. A water body Keshanalakunta exists at a distance of 150 mts from boundary of the site in North-East.
6. SRSP Irrigation Canal is passing at a distance of about 123 mts on Southern side from the boundary of proposed mine lease area.
7. A Stone Crusher is under erection adjacent to the proposed mine lease area. TSPCB has issued Consent for Establishment (CFE) vide Order No.NLG-1174/PCB/ZO/RCP/CFE/2020-563, Dt.04.06.2020 to M/s MSR Projects & Minerals Private Limited to establish a stone crusher in Sy. No.14/1,14/2, 15/1/1/, 23/1/2 & 24 of Narasimhulagudem (V) Munagala (M), Suryapet District. The CFE is issued for the products of Stone Chips, Aggregates of deferent sizes (40 mm, 20mm, 12mm, 6mm, M-sand & Dust) with a capacity - 3000 TPD under Section 25 of Water (P&C of P) Act, 1974 and under Section 21 of Air (P&C of P) Act, 1981. The stone crusher site is meeting the stipulated siting criteria of TSPCB. (ANNEXURE-VII)

IV. Siting Guidelines for Mining Projects:

1. **CPCB Siting Criteria:** The Hon'ble NGT, Principal Bench, New Delhi vide order dated 21.07.2020 in O.A.No.304/2019 has endorsed the following CPCB distance criteria and ordered to all the State PCBs / PCCs for compliance. (ANNEXURE-VIII)

Mining Type		Minimum Distance	Locations
A.	When Blasting is not involved.	100 m	Residential / Public buildings, inhabited sites, locations to be considered by States.
B.	When Blasting is involved.	200 m**	

** Note: The regulations for danger zone (500 m) prescribed by Directorate General of Mines safety also have to be complied compulsorily and necessary measures should be taken to minimise the impact on environment.

However, if any States is already having stringent criteria than the above for minor mineral mining (i.e., more prescribed distances than the above), the same shall be applicable".

2. Earlier, SEIAA, Telangana, in its meeting dated 15.05.2020, has decided guidelines for processing EC applications of Mining projects:

The minimum distance (aerial distance) from the boundary of mine lease area should be as follows:

- Nearest human habitation : 300 mts.
- Nearest water body : 200 mts.
- Nearest Canal : 100 mts.
- Reserve Forest : 100 mts.

Subsequently, the SEIAA, TS in the meeting held on 11.06.2020 discussed with SEAC, TS and re-examined the above guide lines and decided to amend the distances for considering the mining projects as below. (ANNEXURE-IX)

The minimum distance (aerial distance) from the boundary of mine lease area should be as follows:

- Nearest human habitation : 200 mts.
- Nearest water body : 50 mts.
- Reserve Forest : 50 mts.

V. Summary and Recommendations:

Joint Chief Environmental Engineer
Telangana State Pollution Control Board
Saidapet, Hyderabad.

1. The applicant has alleged that the 8th respondent (Sri Mandadi Nageshwar) operating Stone quarry, Road metal & Rough stone without obtaining Environmental Clearance and other permission. During inspection, it was observed that the proponent has not started mining operations.
2. Here the nearest habitation is at a distance of 890 Mts. Hence, there is no violation of siting criteria.
3. As per the Proceedings dated 29.08.2020 of EE, IB Division, Suryapet stated that (ANNEXURE -3) as per G.O.Ms.No.168, Dated.7.4.2012 para 3(a), no private activities like metal quarry, buildings, and real estate ventures layouts carry from.
 - (i). 30mts from the FTL boundary of Lakes/Tanks/Kuntas of area 10 Ha and above.
 - (ii). 9mts from the FTL boundary of Lakes/Tanks/Kuntas of area less than 10Ha and above. (ANNEXURE-XI)

Hence, Keshanalakunta tank is PR tank with extent less than 10 Ha, where the proposed quarry is existing at a distance of more than 9 mts i.e. 150 Mts from the tank FTL.

4. Narsimhulagudem – Mothey road is a distance of 100 Mts from proposed quarry. There are no prescribed guidelines distance criteria for roads. However, during inspection it is observed that quarrying activity will not affect the road.
5. With regard to grant of mining lease, it is to submit that, mining lease was not yet granted to the project proponent. However, the Dy. Director of Mines & Geology, Hyderabad vide letter No.3552/QL/SRPT/2019, Dt. 20.12.2019 has issued notice to the project proponent to submit Scrutinized quarry plan within a period of 6 months and also along with Environmental Clearance from SEIAA, TS and Consent for Establishment from TSPCB to consider grant of quarry lease for Rough Stone & Road Metal in the subject area.
6. Accordingly, the proponent has obtained Scrutinized Mining Plan vide Lr. No.3641/QP/SRPT/2019, Dt.28.12.2019 from DDMG, Hyderabad and applied for Environmental Clearance from SEIAA,TS. Both the Mining Lease and Environmental Clearance are pending.
7. Hence, it is to submit that, the project proponent may be permitted to start mining activity only after getting Environmental Clearance from SEIAA, Mining Lease from Dy. Director of Mines & Geology and Consent for Establishment (CFE) / Consent for Operation (CFO) from TSPCB.


**Environmental Engineer,
TSPCB, RO -
Nalgonda**


**Secretary, SEAC
and representative
of SEIAA, TS
Joint Chief Environmental Engineer
Telangana State Pollution Control Board
Sanathnagar, Hyderabad.**


**Asst. Director, Mines
& Geology, Suryapet
Asst. Director of Mines and Geology
SURYAPET.**


**Dist. Collector,
Suryapet
DISTRICT COLLECTOR,
SURYAPET.**

GOVERNMENT OF TELANGANA
REVENUE DEPARTMENT

2071

6/12/19

From:
L Kishore Kumar
Revenue Divisional Officer
Kodad

To:
The District Collector,
Suryapet

Lr No. B1/ 1614 /2019

Dated: 03-12-2019

Sir,

Sub: - Mines & Quarries - Application of Sri Mandadi Nageswar rao S/ o Seetha Ramulu for grant of Rough Stone and Road Metal over an extent of Ac: 4-00 Hectares in survey number 22 of Government land of Repala village of Munagala Mandal, Suryapet District for a period of (20) years - for grant of NOC - Proposals - Submitted -Regarding

Ref: - 1. Tahasildar Munagala Lr. No: 1018/2019 Dated 25-11-2019

:-o0o:-

I submit that the Tahasildar Munagala submitted enquiry report in the reference cited regarding issue of NOC to Sri Mandadi Nageswar rao S/ o Seetha Ramulu for mining lease in survey number 22/1 Government Land situated at Repala Village.

The Tahasildar stated that the survey number 22/1 classified as Government Land covered by rocky (Gutta) situated at Narasimhulagudem H/o Repala village. Hence Tahasildar proposed to lease Government Land to an extent of 4-00 Hectares in survey number 22/1 for mining of Rough Stone and Road Metal. The sketch map showing place where the area an extent of Ac: 4-00 Hectares in survey number 22/1 of Government land situated at Repala village proposed for mining for a period of (20) years is enclosed for perusal.

I submit that in view of the proposals I have no objection for issue of No Objection Certificate subject to following of the guidelines compliance of the conditions and environmental safeguards s framed to keep the environment Act.

1. Control devices such as water sprinklers must set to reduce the fugitive dust during mining operations,
2. Noise levels may be increased during operations and these will be controlled with ears protection/use of latest noise controlled equipment
3. Pumps of adequate capacity shall be installed to lift the accumulated rain water. Good sanitation facilities (toilets with septic tank followed by soak pits) shall be provided and maintained for good hygienic conditions.
4. The mined out pit will be backfilled, drainage development, spreading, fertilization of soil, leveling and greenbelt will be developed all along the approach roads of mining lease area

1. Map and Ref.

Yours faithfully


Revenue Divisional Officer
KODAD Division
Suryapet Dist.

TA/NOC
Pl. perusal.
Smf
6/12/19

GOVERNMENT OF TELANGANA
OFFICE OF THE DISTRICT COLLECTOR, SURYAPET.

2019
10/12/19

From
D.Amoy Kumar, I.A.S.,
District Collector,
Suryapet.

To
The AD, Mines & Geology
Suryapet.

Lr.No.F1/3258/2019,

Dated: 10.12.2019.

Sub: Mines & Quarries - Application of Sri. Mandadi Nageshwar Rao S/o. Seetha Ramulu for grant of Rough Stone and Road Metal over an extent of 4-00 Hectares in survey no. 22 of (Govt. Land) of Repala Village of Munagala Mandal, Suryapet District for a period of (20) years- NOC Proposals Submitted - Reg.

Submits to
1. Govt. PWD
2. 10/12/19

- Ref:
1. Online Quarry Lease application Dt.04.10.2019 from Sri. Mandadi Nageshwar Rao S/o. Seetha Ramulu.
 2. G.O.Ms.No.4, Revenue (Assignments-I) Department, Dt.19.01.2015.
 3. The AD, Mines & Geology, Suryapet Lr.No.1523/QL/RS&RM/2019, Dt.23.10.2019.
 4. The Revenue Divisional Officer, Kodad Lr. No. B1/1614/2019, Dt: 03.12.2019.

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I invite your attention to the subject and reference 4th cited, the Revenue Divisional Officer, Kodad has submitted enquiry report regarding issue of NOC to Sri. Mandadi Nageshwar Rao S/o. Seetha Ramulu for grant of Rough Stone and Road Metal over an extent of 4-00 Hectares in survey no. 22 of (Govt. Land) of Repala Village of Munagala Mandal, Suryapet District for a period of (20) years (Copy enclosed).

In this regard, you are requested to take necessary action in the matter and send compliance report to this office.

Your's faithfully,
Sd/-
District Collector,
Suryapet.

//f.b.o//

[Signature]

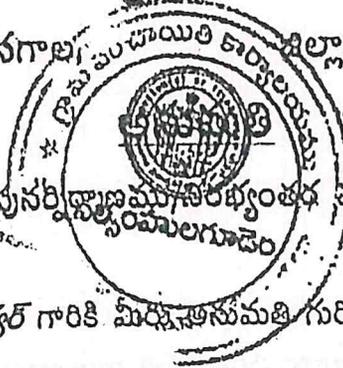
Superintendent - E
Collectorate: Suryapet

[Signature]

గ్రామ పంచాయతి కార్యాలయము - నర్సింహాలగూడెం

మండలము: మునగాలపంచాయతి కార్యాలయము, నూర్యాపేట (తెలంగాణ)

(నిర్మాణము/పునర్నిర్మాణము/నిరభ్యంతరము వ్రతము గురించి)



సూచన:

శ్రీ/శ్రీమతి మందాడీ నాగేశ్వర్ గారికి మీరు అనుమతి గురించి ఇచ్చిన ధరఖస్తు తేది:08-11-2019.

పై సూచన ద్వారా మీరు కోరిన ప్రకారం మీ లీజు స్థలము వాడ / సర్వే నెం. 22, లో గల ప్రభుత్వ భూమి విస్తీర్ణము ఎ.10.00 గుంటలు యందు జతపర్చబడి, అమోదించబడిన లేక నవరణలతో అమోదించబడిన ప్లాను ప్రకారము మందాడీ నాగేశ్వర్ మైనింగ్, డ్రైలింగ్ బ్లాసింగ్, క్రషర్స్, పొజిలోన క్రషర్స్, మోబయిల్ క్రషర్, క్వారి అనుమతి మొదలగున్నవి, ఇతర అనుమతుల ధరఖాస్తు చేసుకొనుటకు గ్రా.పంచటము 1964 సెక్షన్ 217(.....) బిల్డింగ్ రూల్సు 68 మరియు ద్వారా నిర్దేశించబడిన నిబంధనల ననుసరించి అనుమతి ఇవ్వవలెనది.

-:నిబంధనలు :-

1. అమోదించబడిన లేక నవరించబడిన ప్లాను ప్రకారమే నిర్మించబడవలయును.
2. నిర్మించు గృహము భూచట్టమునకు ఒక్కఅడుగు లేక ఆపైన బెస్మెంటు పరిమాణము కలిగియుండవలయును.
3. రోడ్డుకుగాని వీధికి గాని (60 ఫీట్లు) లోపల గృహ నిర్మణము చేయరాదు.
4. గాలి ప్రవేశించుటకు, వెలుతురు ఉండుటకు సరియైన ఏర్పాటు చేయవలెను.
5. ప్రభుత్వం వారు అమోదించబడినంతవరకు మాత్రమే బ్లాస్టింగ్ చేయవలెను. మరియు ఇతరులకు ఎలాంటి ఇబ్బందులు కలిగించరాదు.
6. గ్రామాభివృద్ధి ప్రణాళికల అమలుకు ఈ నిర్మాణము ఆటంకమైనచో నిరభ్యంతరముగా ఏలాంటి పరిహారము లేకుండా గ్రామ పంచాయతీ కమిటీ తీర్మాణము ననుసరించి అనుమతి వ్రతము రద్దు చేయబడును.
7. గ్రామ పంచాయతికి మరియు ప్రభుత్వమునకు సంబంధించిన ఖాళీ స్థలములు, రోడ్ల, వీధులు మరియు డ్రైనీజీలపై యెట్టి నిర్మాణము చేయరాదు. అట్లు చేసినచో యాజమాని స్వంత ఖర్చులతో తోలగించవలసియుండును. లేనిచో వారిపై చట్టరిత్యా తగు చర్య తీసుకొనబడును.
8. గ్రామ పంచాయతి అనుమతికి భిన్నముగా యెట్టి సవరణములు కూడా ప్లానులో మరియు నిర్మాణములో జరుపరాదు. అట్లు జరుపదలచినచో ముందుగా గ్రామ పంచాయతి కార్యాలయమునకు తెలిపి అనుమతి పొందవలెను.

9. ప్రవేశించిన తేది లిఖిత పూర్వకముగా గ్రామ పంచాయితీ కార్యాలయమునకు విధిగా తెలపవలయును.
10. స్థల యాబమాన్యపు గురించి వివాదములపై గ్రామ పంచాయితీ ఏడాంబి సంబంధములేదు.
11. నిర్మాణము/పునర్నిర్మాణము అనుమతి తేది నుండి 12 మాసములలో పూర్తి చేయవలయును. గడువు మీరినచో అనుమతిని వునరుద్ధరణ చేయించుకోవలయును.
12. అపొడించబడిన వనులు యెల్లవేళల నిర్మాణము ఐరుగు స్థలములో పంచాయితీ అధికారులు లేక వారి సిబ్బంది పరిశీలన నిమిత్తము కోరినచో చూపవలయును.
13. ఈ నిబంధనలను ఉలంఘించి నిర్మాణము చేసినచో చట్టరిత్యా తగు చర్యకొనుయే గాక మీతివ్వబడిన అనుమతి కూడ ఎట్టి నోటీసు లేకుండా రద్దు చేయబడను.
14. నిర్ణీత రుసుము చెల్లించిన తేది..... రశీదు నెం.....

చెల్లించిన రూ.లు..... అక్షరాలలో

అనుమతించబడిన క్వారి యొక్క హద్దులు :

- ఉత్తరము :
- దక్షిణము :
- తూర్పు :
- వడమర :

దీని ప్రతి ఒకటి మాకు ముట్టినది
సంతకము.

Anitha P
పంచాయితీ కార్యదర్శి
గ్రామ పంచాయితీ కార్యాలయము
మున్సిపాలిటీ, పులివెందులూరు, జిల్లా నూర్యపేట.

K. వెంకట
నర్సింహ్ సర్కించ్
గ్రామ పంచాయితీ కార్యాలయము
సర్కించ్, మున్సిపాలిటీ గ్రామం.
మునగాలముఖం, నూర్యపేట జిల్లా
గ్రామము: నర్సింహాలగూడెం

మండలము: మునగాల
జిల్లా: నూర్యపేట

Notice No: 3552/QL/SRPT/2019

Dated: 20.12.2019

Sub: Mines and Quarries – Grant of Quarry Lease for Rough Stone & Road Metal, over an extent of 4.00 Hectares, in Sy. No. 22 (GL) of Narsimulugudem H/o, Repala Village, Munagala Mandal, Suryapet District – filed by Sri Mandadi Nageshwar for a period of (20) years - Scrutinized Quarry Plan along with CFE from TSPCB and Environmental Clearance from MoEF – Called for- Notice issued-Regarding.

Ref: 1. Quarry Lease Application Dt:04.10.2019 from Sri Mandadi Nageshwar.
2. File No. 1523/OMCA/QL/RS&RM2019, dt: 16.12.2019 from ADM&G, Suryapet.
3. Lr.No. 1523/OMCA/QL/RS&RM2019, dt: 18.12.2019 from ADM&G, Suryapet
4. G.O.Ms.No.48, Ind & Comm (M.I) Dept., dt: 26.07.2017.
5. Circular Memo No.4249/P/2015. Date: 24.08.2016 from the Director of Mines and Geology.

* * *

Through the reference 1st cited, Sri Mandadi Nageshwar has filed an application for grant of Quarry Lease for Rough Stone & Road Metal, over an extent of 4.00 Hectares, in Sy. No. 22 (GL) of Narsimulugudem H/o, Repala Village, Munagala Mandal, Suryapet District for a period of (20) years and it was received by the Asst. Director of Mines and Geology, Suryapet on 04.10.2019.—

Through the ref 2nd & 3rd cited, the Asst. Director of Mines and Geology, Suryapet reported that the applied area was surveyed & demarcated and necessary Geo-Coordinates recorded on surveyed sketch and the same was signed by the applicant, Surveyor & ADM&G concerned. Finally the ADM&G, Suryapet submitted proposals recommending for grant of Quarry Lease for Rough Stone & Road Metal over an extent of 4.00 Hectares, in Sy. No. 22 (GL) of Narsimulugudem H/o, Repala Village, Munagala Mandal, Suryapet District in favour of Sri Mandadi Nageshwar.

Through the reference 5th cited, the Government issued certain amendments to TS Minor Mineral Concession Rules, 1966. The Director of Mines and Geology, Hyderabad vide Circular Memo 4th cited issued instructions on amendments to TSMMC Rules 1966 issued vide G.O. 4th cited.

After careful examination of the proposals of the Asst. Director of Mines and Geology, Suryapet in principle, it has been decided to consider for grant of Quarry Lease for Rough Stone & Road Metal over an extent of 4.00 Hectares, in Sy. No. 22 (GL) of Narsimulugudem H/o, Repala Village, Munagala Mandal, Suryapet District in favour of Sri Mandadi Nageshwar for a period of (20) years subject to submission of scrutinized Quarry Plan within a period of (6) Months from the date of issue of this notice as per rule 12(3) of T.S Minor Mineral Concession Rules, 1966 along with CFE from TSPCB and Environmental Clearance from MoEF.

However, the Quarry Plan shall also reflect the restriction to be adapted by the applicant while conducting quarry operations due to the existence of structures, like temples, railway line, roads, water bodies such as river, lake etc., and the stipulated distance as per the various Regulations prescribed under Mines and Metalliferous Regulations, 1961. The safety measures to be taken are also to be incorporated.

Contd...2

In view of the above, Sri Mandadi Nageshwar is hereby requested to submit Quarry Plan scrutinized by Deputy Director of Mines & Geology, Hyderabad for the proposed precise area within a period of (6) Months from the date of issue of this notice and also along with Consent for Establishment from T.S. Pollution Control Board and Environmental Clearance from Ministry of Environment & Forests as per Environment Impact Assessment Notification through S.O.1533,dt:14.09.2006 read with S.O No.141 (E),dated : 15.01.2016 to consider for grant of Quarry Lease for Rough Stone & Road Metal in the subject area. If the applicant fails to submit the scrutinized Quarry Plan within the stipulated period, it will be presumed that the applicant is not interested in getting the grant of Quarry Lease over the subject area and further course of action will be initiated as per Rules. A copy of the Surveyed sketch showing the precise area of 4.00 Hectares proposed for grant of Quarry Lease for Rough Stone & Road Metal in the subject area in favour of the applicant is enclosed herewith.

Encl: (Surveyed Sketch)

Y
20/12/2019
DY.DIRECTOR OF MINES & GEOLOGY
HYDERABAED

To

d/c

Sri Mandadi Nageshwar, H.No. 6-54, Annaram Village, Penpahad Mandal, Suryapet District, Telangana - 508213.

Copy to the Asst. Director of Mines & Geology, Suryapet for information.

H. S. Srinivasulu
20/12/2019

ANNEXURE - IV

APPROVED MINING PLAN

GOVERNMENT OF TELANGANA
DEPARTMENT OF MINES & GEOLOGY::HYDERABAD

Lr.No.3641/QP/SRPT/2019

Dt: 28 - 12-2019

From:
M. Venkateshwarlu, M.Sc.,
Dy. Director of Mines & Geology,
Hyderabad.

To:
1) Sri.Mandadi Nageshwar
H.No.6-54,
Annaram Vg,
Penpahad Mandal,
Suryapet District.
2) Sri G.Gautham, RQP
H.No.11-13-360,
Road No.13,Alkapuri,
Sarooranagar, Hyderabad

Sub:- Mines & Quarries - Application for quarry plan for Rough Stone & Road Metal over an extent of 4.00 Hects in Sy.No. 22 (GL) of Narsimhulagudem H/o. Repala Vg, Munagal Mdl, Suryapet District - Filed by Sri.Mandadi Nageshwar - Quarry plan submitted - Scrutinized - Regarding.

Ref:- 1) G.O.Ms. No. 37 of Ind. & Comm. (M-I) Department, Dt: 26-07-2016.
2) Application Dt: 23.12.2019 From Sri.Mandadi Nageshwar along with the Draft Quarry Plan.
3) T.O. Notice No. 3641/QP/SRPT/2019, Dt: 27.12.2019 issued to the applicant & RQP.
4) Lr. dt: 28.12.2019 from applicant & RQP along with fair copies of quarry plan.

In exercise of the powers conferred under Rule 7- B (vii) (a) of TSMML Rules 1966, the quarry plan prepared by Sri G.Gautham, RQP for Rough Stone & Road Metal over an extent of 4.00 Hects in Sy.No. 22 (GL) of Narsimhulagudem H/o. Repala Vg, Munagal Mdl, Suryapet District in favour of Sri.Mandadi Nageshwar is scrutinized and informed that

1. The scrutiny is without prejudice to any other laws applicable to the quarry plan area from time to time whether made by the Central Government, State Government or any other authority.
2. The Scrutinized authority does not owe the responsibility with regard to wrong / insufficient information furnished or erroneous certificate made by the applicant or RQP if any.
3. The applicant and RQP are responsible for Concealed /Suppressed /Circumvented /Misrepresented the quarry plan which may directly or indirectly affect the implementation of the Scrutinized quarry plan for execution of the work in the field.
4. The prior permission from the concerned authorities shall be obtained whenever and wherever it is required.
5. The scrutiny only for the quarry plan operations that the proponent proposed and intend to carried out for the consecutive years of period. Further it does not cover any authorisation for the lease boundaries / quantities extracted / royalty payments and other statutory issues.

Encl: Scrutinized Quarry Plan

Yours faithfully,

M. Venkateshwarlu
Dy. Director of Mines & Geology,
Hyderabad Region::Hyderabad.

Copy submitted to the Director of Mines & Geology, Hyderabad along with Scrutinized Quarry Plan for favour of information.

Copy to Asst. Director of Mines & Geology, Suryapet District along with original Challan No. 117182, Dt: 21.12.2019 for Rs.5000=00/- for reconciliation and scrutinized quarry plan for necessary action as per Rules and Regulations.

QUARRY PLAN FOR ROUGH STONE & ROAD METAL

(Under Rule 7 B of TSMIMC Rules, 1966)

INCLUDING PROGRESSIVE QUARRY CLOSURE PLAN

(Under Rule 7 B (iii) of TSMIMC Rules, 1966)

(FOR THE FIRST FIVE YEARS PLAN PERIOD)

Extent	4.00 Hectares
Sy. No.	22 (GL)
Village	Narsimhulagudem H/o Repala
Mandal	Munagala
District	Suryapet
State	Telangana
Category	Other Than Fully Mechanized Open Cast Method

APPLICANT

Sri.MANDADI NAGESHWAR
H.No.6-54, Annaram (Village)
Penpahad (Mandal)
Suryapet District
Telangana-508213



Prepared By

GADPALE GAUTHAM
(RQP / DMG / HYD / 41 / 2017)
H.No.11-13-360,
Road no:13,
Alkapuri, Saroornagar
Hyderabad.
Telangana State - 500 035.
Mobile: 9848530142
Email:gautham_geologist@gmail.com

SCRUTINIZED

Form - W (A)

(Rule 7 - B)

SELF CERTIFICATION BY THE APPLICANT

I Sri.MANDADI NAGESHWAR ,being Applicant heir of Rough Stone & Road Metal quarry over an area of 4.00 Hectares located in Sy. No. 22(GL) of Narasimhulagudem H/o Repala Village, Mandal Munagala, of Suryapet District in the State of Telangana.

I do solemnly certify that the information furnished in the Quarry Plan is correct and based on the facts to the best of my knowledge and nothing has been concealed / suppressed / circumvented / misrepresented during preparation of document which may directly or indirectly affect the implementation of the document for execution of the work in the field.

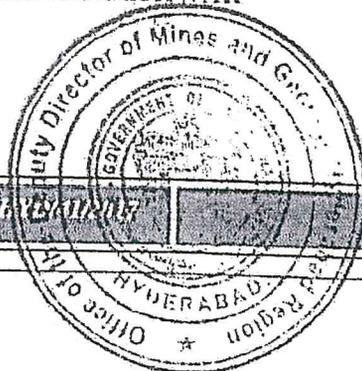
I also do hereby certify that all the rules and regulations viz., the Telangana State Minor Mineral Concession Rules, 1966 alongwith Mines Act, 1952 rules made thereunder, Granite Conservation and Development Rules, 1999, Marble Conservation and Development Rules, 2002, Mineral Conservation and Development Rules, 1988 and Metalliferous Mines Regulations, 1961 have been taken into consideration and nothing in contravention to above referred rules have been furnished in the Quarry Plan. I am also fully aware that I am solely responsible for implementation of proposals furnished in the document for which the self certification is being signed by me in the document. I stand fully responsible and liable to face the consequences, legal or otherwise as laid down in the statutes or any penalty or fine as may be imposed or ordered by the competent authority for any kind of breach or failure in implementation of the proposals contained therein.

Place :

M. Nageshwar
APPLICANT

Date :

Sri.MANDADI NAGESHWAR



Form - W (B)

(Rule 7 - B)

RECOGNIZED PERSON CERTIFICATE

The provisions of the Telangana State Minor Mineral Concession Rules, 1966 alongwith Mines Act, 1952 rules made thereunder, Granite Conservation and Development Rules, 1999, Marble Conservation and Development Rules, 2002, Mineral Conservation and Development Rules, 1988 and Metalliferous Mines Regulations, 1961 have been observed in the preparation of the Quarry Plan for **Rough Stone & Road Metal** quarry over an area of 4.00 Hectares in Sy. No. 22(GL) of **Sri.MANDADI NAGESHWAR** in Narsimhulagudem H/o Repala Village, Munagala Mandal, Suryapet District, of Telangana State and whenever specific permissions are required, the Applicant will approach the concerned Government authorities as appropriate.

The information furnished in the Quarry Plan is true and correct to the best my knowledge. I abide by any order passed by Mines & Geology Department, if any contravention of Act and Rules is found in this matter.

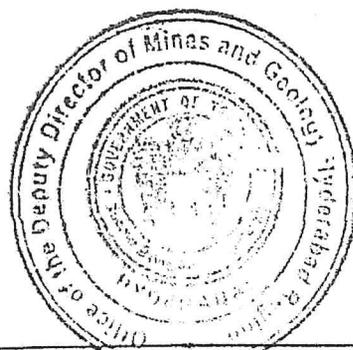
Date

Place : Hyderabad

RQP

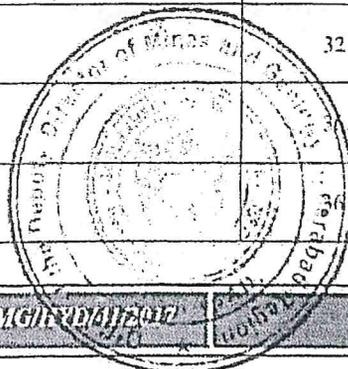
GADPALE GAUTHAM

RQP / DMG / HYD / 41 / 2017



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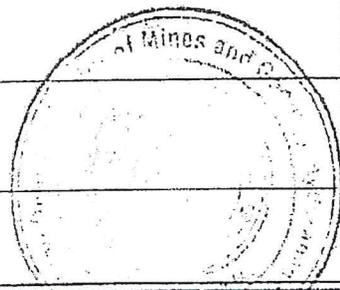


LIST OF PLATES

PLATE	TITLE	SCALE
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LIST OF ANNEXURES

I	Copy of Dy. Director of Mines & Geology, Hyderabad, vide Notice. No. 3552/QL/SRPT/2019 dated 20-12-2019.
II	Google Earth Image of Quarry Lease area.
III	Photographs view of the Quarry Lease area
IV	RQP Validity Certificate



QUARRY PLAN
FOR

This Quarry Plan is Scrutinized subject to the conditions / stipulations indicated in the Scrutinized Quarry Plan letter No. 36441 dated 28.12.2017

ROUGH STONE & ROAD METAL

(Under Rule 7 B of TSMMC Rules, 1966)

INCLUDING PROGRESSIVE QUARRY CLOSURE PLAN

(Under Rule 7 B (viii) of TSMMC Rules, 1966)

(FOR THE FIRST FIVE YEARS PLAN PERIOD)

OTHER THAN FULLY MECHANIZED OPEN CAST METHOD OF QUARRYING

Over an extent of 4.00 Hectares in Sy. No.22(GL) of Narsimulugudem H/o Repala (Village), Munagala (Mandal), Suryapet District, Telangana State

Applicant

Sri.MANDADI NAGESHWAR
H.No.6-54, Annaram (Village)
Penpahad (Mandal)
Suryapet District
Telangana-508213

SCRUTINIZED

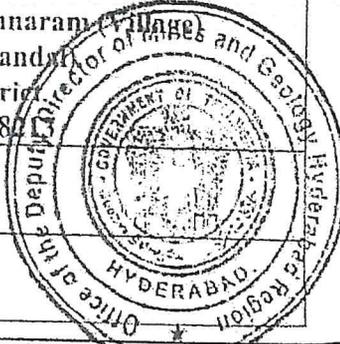
By

GADPALE GAUTHAM
(RQP / DMG / HYD / 41 / 2017)

M. Veerabatewan
Director of Mines & Geology
Hyderabad Region
Hyderabad

1.0 GENERAL

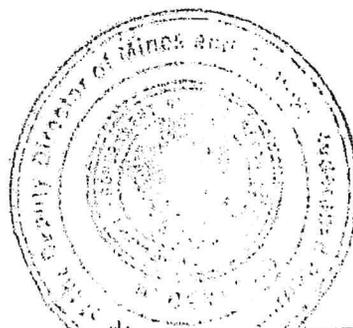
i)	Name of Applicant	Sri.MANDADI NAGESHWAR
ii)	Address	Sri.MANDADI NAGESHWAR H.No.6-54, Annaram (Village) Penpahad (Mandal) Suryapet District Telangana-508213
	District	Suryapet
	State	Telangana



2.0 LOCATION AND ACCESSIBILITY

a) Lease Details

a)	Lease Details (Existing Quarry)							
i)	Name of Quarry	Sri.MANDADI NAGESHWAR						
ii)	Latitude / Longitude of any Boundary Point	<p>The quarry lease area falls in the Survey of India, Toposheet No. 56 O / 16 (Scale 1 : 50,000) (Plate - I) and is bounded.</p> <table border="1"> <thead> <tr> <th>B.P No</th> <th>LATITUDE</th> <th>LONGITUDE</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>17° 9'18.875"N</td> <td>79°48'12.074"E</td> </tr> </tbody> </table>	B.P No	LATITUDE	LONGITUDE	1	17° 9'18.875"N	79°48'12.074"E
B.P No	LATITUDE	LONGITUDE						
1	17° 9'18.875"N	79°48'12.074"E						
iii)	Date of grant of lease	The Applied Quarry Lease area yet to be granted						
iv)	Period / Expiry Date	The Applied Quarry Lease area yet to be granted						
v)	Name of applicant / Applicant	Sri.MANDADI NAGESHWAR						
vi)	Postal Address	Sri.MANDADI NAGESHWAR H.No.6-54, Annaram (Village) Penpahad (Mandal) Suryapet District Telangana-508213						



b)	Details of applied / lease area with precise area demarcation lease sketch duly certified by the State Government alongwith complete demarcation report giving co-ordinates of all boundary pillars		Demarcated lease sketch certified by the ADMG, Suryapet, with Geo Co-Ordinates.												
			B.P No	LATITUDE	LONGITUDE										
			1	17° 9'18.875"N	79°48'12.074"E										
			2	17° 9'16.827"N	79°48'16.121"E										
			3	17° 9'20.294"N	79°48'21.637"E										
			4	17° 9'22.412"N	79°48'19.209"E										
			5	17° 9'23.133"N	79°48'12.134"E										
			6	17° 9'20.431"N	79°48'9.925"E										
		<table border="1"> <thead> <tr> <th colspan="2">Forest</th> <th colspan="2">Non - Forest</th> </tr> <tr> <th>Forest (Specify) Division, Range, Beat and Compartment</th> <th>Area (Ha.)</th> <th>i. Waste Land ii. Grazing Land iii. Agriculture Land iv. Others (Specify)</th> <th>Area (Ha.)</th> </tr> </thead> <tbody> <tr> <td>Nil</td> <td>Nil</td> <td>Govt.Land</td> <td>4.00 Ha</td> </tr> </tbody> </table>		Forest		Non - Forest		Forest (Specify) Division, Range, Beat and Compartment	Area (Ha.)	i. Waste Land ii. Grazing Land iii. Agriculture Land iv. Others (Specify)	Area (Ha.)	Nil	Nil	Govt.Land	4.00 Ha
Forest		Non - Forest													
Forest (Specify) Division, Range, Beat and Compartment	Area (Ha.)	i. Waste Land ii. Grazing Land iii. Agriculture Land iv. Others (Specify)	Area (Ha.)												
Nil	Nil	Govt.Land	4.00 Ha												
i)	Total lease area / applied area	4.00 Hectares													
ii)	District & State	Suryapet, Telangana													
iii)	Taluka	Munagala													
iv)	Village	Narsimulugudem H/o Repala													
v)	Where the area falls under Coastal Regulation Zone (CRZ) ? If yeas, details thereof	Nil													
vi)	Existence of public road / railway line, if any nearby and approximate distance	<p>A Road (Moddulacheruvu-Narsimhulugudem - Mothey Road) is passing at the distance of 125M due NE of Quarry Lease area.</p> <p>Another Road (Suryapet-Khanmam) is passing at the distance of 1.15 Km due NW of the Quarry Lease area.</p>													

vii)	Topo-Sheet No. with latitude & longitude of all corner boundary point / pillar	<p>The quarry lease area falls in the Survey of India, Toposheet No. 56 O / 16 (Scale 1 : 50,000) (Plate - I) and is bounded.</p> <table border="1"> <thead> <tr> <th>B.P No</th> <th>LATITUDE</th> <th>LONGITUDE</th> </tr> </thead> <tbody> <tr> <td>POINT-1</td> <td>17°25'47.322"N</td> <td>79°14'50.861"E</td> </tr> <tr> <td>POINT-2</td> <td>17°25'44.082"N</td> <td>79°14'53.926"E</td> </tr> <tr> <td>POINT-3</td> <td>17°25'36.770"N</td> <td>79°15'1.010"E</td> </tr> <tr> <td>POINT-4</td> <td>17°25'35.111"N</td> <td>79°15'3.703"E</td> </tr> <tr> <td>POINT-5</td> <td>17°25'32.040"N</td> <td>79°15'8.065"E</td> </tr> <tr> <td>POINT-6</td> <td>17°25'28.822"N</td> <td>79°15'5.754"E</td> </tr> </tbody> </table>	B.P No	LATITUDE	LONGITUDE	POINT-1	17°25'47.322"N	79°14'50.861"E	POINT-2	17°25'44.082"N	79°14'53.926"E	POINT-3	17°25'36.770"N	79°15'1.010"E	POINT-4	17°25'35.111"N	79°15'3.703"E	POINT-5	17°25'32.040"N	79°15'8.065"E	POINT-6	17°25'28.822"N	79°15'5.754"E
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viii)	Attach a general location map showing area and access routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However, if none of these are available, the area may be shown on an administrative map	<p>The Quarry lease area is located at the distance of 2.85Km to Narasimhulugudem Village due NW and 11.85Km to Munagala Mandal due North. The District Head quarters located at the distance of 19.00Km. The Quarry lease area approached from Narasimhulugudem-Mothey Road. The location of the area is indicated in Key - Cum - Location Map (Plate - I), Incorporated below.</p>																					



3.0 TECHNICAL DETAILS

i) Introduction

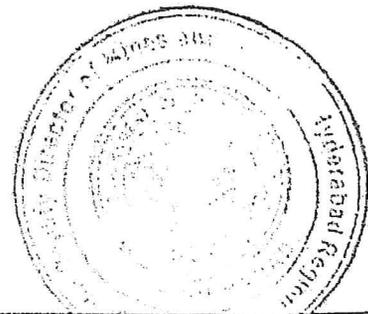
Sri.MANDADI NAGESHWAR was applied for grant of a quarry lease for Rough Stone & Road Metal over an extent of 4.00 Hectares in Sy. No. 22(GL) of Narsimulugudem H/o Repala Village, Munagala Mandal, Suryapet District in the state of Telangana (TS).

The Asst. Director of Mines and Geology, Suryapet, submitted the proposals for recommending for grant of Quarry Lease for Rough Stone & Road Metal over an extent of 4.00 Hectares in Sy. No. 22(GL) of Narsimulugudem H/o Repala Village, Munagala Mandal, Suryapet District in the state of Telangana (TS).

After careful examination of the proposals of the Assistant Director of Mines and Geology, Suryapet, in principle, it is decided for grant of Quarry Lease for Rough Stone & Road Metal over an extent of 4.00 Hectares in Sy. No. 22(GL) of Narsimulugudem H/o Repala Village, Munagala Mandal, Suryapet District in the state of Telangana (TS), filed by Sri.MANDADI NAGESHWAR, for a period of (20) years subject to submission of Approved Quarry Plan, with a condition that the Approved Quarry Plan shall reflect the restrictions to be adopted by the applicant while conducting quarrying operations due to existence of any important heritage structures, railway line, roads, water bodies such as river, lake etc., filling within the stipulated distances as per the various Regulations prescribed under Metalliferous Mines Regulations, 1961 along with Consent for Establishment from T.S. Pollution Control Board & Environmental Clearance from Ministry of Environment, Forests & Climate change as per Environmental Impact Assessment Notification through S.O. 1533, dated 14-09-2006 and read with S.O. No. 141 (E), dated : 15-01-2016 to consider grant of quarry lease for Rough Stone & Road Metal and vide Director of Mines & Geology, Hyderabad, Notice No. 3552/QL/SRPT/2019 dated 20-12-2019 (Annexure - I).

Sri.MANDADI NAGESHWAR, approached Sri GADPALE GAUTHAM, RQP (RQP / DMG / HYD / 41 / 2017) for preparation of Quarry Plan in the above mentioned area.

Accordingly this Quarry Plan is prepared under Rule 7 B of TSMML Rules, 1966 and Progressive Quarry Closure Plan is prepared under Rule 7 B (viii) of TSMML Rules, 1966 for the first five years period and submitted to the Deputy Director of Mines & Geology, Hyderabad, for scrutiny.



ii) Infrastructure and Communication

Availability of Water	The ground water level is about 20 M BGL at the foot hill. The agricultural fields in the surrounds of the quarry lease area are irrigated by ground water.
Availability of Electricity	Electricity is available in all the villages and in the nearby agricultural lands for borewells.
Communication Network	Tele Communications facility is available at the Narsimulugudem H/o Repala Village.
Road Network	State Transport Bus Services ply from Mothey & Suryapet frequently; Private Transport is also available on this road network.
Nearest Rail Head	Khammam Railway Station is 37.00 Km from the Site.
Port Facility	Kakinada Port is about 345 Km (via. NH - 16) from the Site
School	Primary School Education is available at Narsimulugudem H/o Repala Village. Higher Education are available at Mothey & Suryapet.
Medical Facility	Registered Medical Praitioner is available at Narsimulugudem H/o Repala Village. Mothey & Suryapet are well placed for Doctors, Nursing Homes & Hospitals.

Boundaries

North	Road , Barren Lands & Agricultural Lands
South	Canal & Agricultural Lands
East	Road, Canal & Agricultural Lands
West	Road , Barren Lands & Agricultural Lands

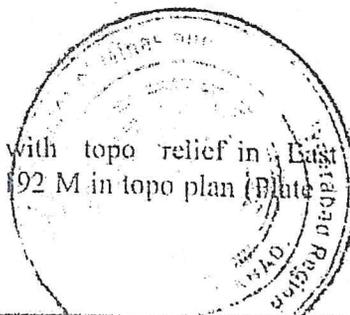
iii) Geology and Exploration

a) Physiography

The quarry lease area is located on a rocky barren mound moderately sloping on all sides, rising 12 M above ground level.

b) Topography

The quarry lease area consists of rocky barren mound with topo relief in East direction. The lowest contour is 180 M and highest contour is 192 M in topo plan (Plate III).



Topographical Survey

The baseline is considered from the GPS reading in co-relation with Topo sheet contours, the levels were taken by 12 channel handheld GPS, GARMIN (Etrex-10) with ±3 Mtrs Error covering the total area.

The ABM is taken on Boundary Pillar - 5 in the West of the quarry lease area with its value of 182 M (Plate - III).

The co-ordinates were fixed using the 12 channel handheld GPS, GARMIN make with

MAP DATUM : WGS - 84

Position Format	hddd - mm - ss.s
Map Datum	WGS - 84
Units	Metric
North Reference	True North
Variance	001° W
Angle	Degrees

c) Regional Geology

The quarry lease area constitutes a part of Granite and Granitic Gneissic terrain of Archean age. Pink and Grey Coloured Granites, Pink Alkali - Feldspar Granites are the important litho units in the area. Grano - Diorites with basic enclaves of Supra - Crystals like Hornblende Schists, Biotite Schists also occupy the area. These rock types are exhibiting various landforms like Domes, Inselbergs, Castle - Koppies, Whalebacks and Linear Ridges.

The geological succession of the area as worked out by GSI (1991) is as follows :

RECENT

Younger

ALLUVIUM / SOIL COVER

Quartz Veins, Pegmatites
 Dolerites, Gabbro, Pyroxenite Dykes
 Fine Grained Pink Alkali Feldspar Granite, Medium to Coarse Grained Pink Alkali Feldspar Granite
 Granite With Mega Crysts of K-Feldspar, very coarse grained Pink Alkali Feldspar Granite

Precambrian Granitoid - Migmatite Complex

Medium to Coarse Grained Pink Granite
 Migmatite II Fine grained Grey Alkali Feldspar Granite
 Medium to Coarse Grained Grey Alkali Feldspar Granite



Parameters considered for Reserves / Resources Estimation

- 3 Geological cross sections have been drawn for the assessment. These sections are designated as A-A1 to C-C1.
- Influence : Sectional influence of 51 M (average) considered.
- Area : Area calculated from the sections where the ore body has been marked.
- Depth : Depths as per the information gathered from neighbouring quarries, which have touched the bottom rock have been considered as proved thickness.

Justification under UNFC Classification

A) Geological Axis

Geological Survey :

The topographical survey of quarry lease area covering 4.00 Hectares was carried out with Total Station on 1 : 1,000 scale with a grid interval of 25 m was drawn and a Surface Cum Geological Plan with contours at 2 M intervals. The ABM is taken on Boundary Pillar - 5 in the West of the quarry lease area with its value of 182 M. The Surface Cum Geological Plan (Plate - III) has been prepared showing all the surface features. The surface plan formed the base for systematic geological mapping of various lithological units within the Quarry lease boundary.

Sampling & Analysis :

No samples were collected as the area was proved for the quality for marketing.

Reserves / Resources Estimation :

The exposed outcrops and the reserves upto 25 M below the surface are considered under Proved Category of Reserves (upto RL 155 M).

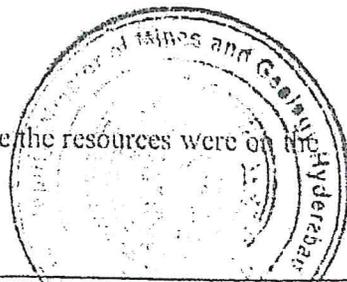
B) Feasibility Axis :

Geology :

Geology of the area is studied by referring exposures of mineral and depicted on the Geological Plan and other relevant plans. The deposit has been evaluated through existing quarries around the area. Taking into consideration of all aspects such as statutory limits, safety zones, bench heights, depth, and lateral extension factors, the reserves and resources evaluation has been made.

Quarry :

Based on the G1 level exploration reserves were estimated; while the resources were on the basis of interpolation and geological continuity deposit.



The equipment have been selected to match the levels of productions, however for the future when the exploitation levels are increased matching equipment will be selected. Quarry operations will be by conventional quarry by drilling and blasting with shovel-tipper combination.

However, for the present due to low capacity mineral raising matching semi mechanized quarry method has been chosen. All the healthy equipment will be selected and deployed for operations. The availability factor of all the quarry machinery shall be over 85%. Adequate manpower to operate one general shift would be employed. Quarry will be carried out by bench optimization, systematic exploitation and mineral conservation.

Processing :

No processing is required, excepting segregation of defectless area in the rock mass area to be excavated.

Infrastructure :

There is no major is required in the quarry lease area. A office / rest shelter for the labourers shall be made and a borewell for drinking water shall be arranged within the quarry lease area.

Costing :

As the quarry is proposed to work in open cast, semi mechanized quarry, it may cost about ` 3.75,00,000/- as capital investment required for purchasing quarry equipment and advances to labour. The estimated cost of production cost of 1 M³ is around ` 1,800/- to 2,000/- excluding taxes and royalties.

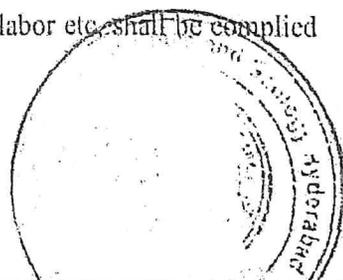
Marketing :

The average sale price of aggregates as per market value is ` 2,250/- to ` 2,500/- per M³ loaded into trucks. There is enough marketing scope to supply the construction agencies

Economic Viability :

The cash flow shall starts after commencement of quarry operations. If there is 1,50,000 M³ of production, the average cash flow will be ` 3 Crore, against monthly operating investment of ` 1.25 - 1.5 Crore. Thus leaving a profit of ` 3.5 Crores and is economically viable.

Other Issues : All the statutory provisions of quarry, taxation, labor etc shall be complied and returns will be sent regularly to the concerned authorities.



C) Economic Axis

Detailed Exploration : The general exploration including geological survey & study in the quarry lease area has indicated recoverable / saleable Rough Stone & Road Metal can be extracted up to RL 255 m.

Quarry Report / Quarry Scheme / Working Quarry: Fresh Quarry Plan.

Specific end use grades of Reserves : The reserves established are of marketable grade for Crushing for Rough Stone & Road Metal.

Specific Knowledge of Forest / Non Forest and other land use: The quarry lease area is not a Forest Land nor in the vicinity of forest areas. The part of land is Govt. Land leased / owned by the Applicant diverted for quarry which shall be economically used for quarry purpose.

Under Economic axis the deposit/ Quarry lease is categorized as E1.

Based on the detail study under EFG classification of UNFC, the reserves estimated will come under Proved Reserves of Category - IV.

Mineable Reserves : Basing on the above information the reserves exposed from surface upto proved thickness of the quarry lease area and adjacent quarry is considered as Proved Reserves and classified under 111 of UNFC.

Blocked up (211) : 2,26,968.00 M³

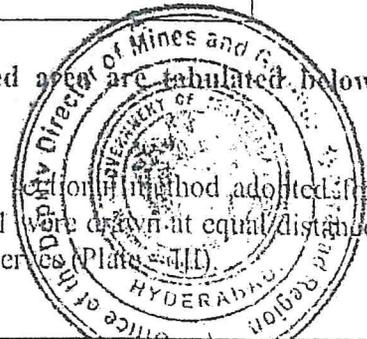
a) Mineral Reserves / Resources

Mineral Reserves : (Mineral resources may be estimated purely based on level of exploration, with reference to the threshold value of minerals declared by IBM)

Level of Exploration	Reserves in Million M ³
	Stone & Metal
G1 - Detailed Exploration	1.346
G2 - General Exploration	-
G3 - Prospecting	-
G4 - Reconnaissance	-

The section wise reserves estimated within the explored area are tabulated below category wise :

The deposit is found to be irregular in shape. Hence cross sections were drawn at equal distance perpendicular to the slope of the formation to estimate the reserves (Plate - III).



The cross sections were drawn perpendicular to the slope direction, the cross sectional area of the individual sections are calculated to arrive at sectional area. the area thus arrived is multiplied by the sectional influence of 51 M (Average) to arrive the volume of Stone & Metal.

Categorization of Reserves

The exposed outcrops and the reserves upto 25 M below the surface are considered under Proved Category of Reserves (upto RL 155 M) (Plate - III).

Hence, only G1 (Proved) scale category as (111) code is calculated. No resources are considered under G2 & G3 (Probable & Possible) scale of exploration.

a) **Total Geological Reserves**

Sections	Category & UNFC Code	Sectional Area	Sectional Influence	Volume
		(M ²)	(M)	(M ³)
A - A1	G1 (Proved) (111)	8,060.00	50.00	4,03,000.00
B - B1		10,090.00	50.00	5,04,500.00
C - C1		6,458.00	68.00	4,39,144.00
TOTAL PROVED RESERVES				13,46,644.00

b) **Reserves in UNFC Code**

S. No.	Category of Reserves	UNFC Code	Reserves in M ³	Reserves in Million M ³
1	Proved	111	13,46,644.00	1.346
2	Probable	122	Nil	Nil
3	Possible	333	Nil	Nil



c) Reserves blocked under 7.5 M Buffer Zone

Sections	Category & UNFC Code	Sectional Area	Sectional Influence	Volume
		(M ²)	(M)	(M ³)
A - A1	G1 (Proved) (111)	600.00	50.00	30,000.00
B - B1		537.00	50.00	26,850.00
C - C1		898.00	68.00	61,064.00
TOTAL RESERVES BLOCKED				1,17,914.00

d) Reserves blocked under Safety Slopes

Sections	Category & UNFC Code	Sectional Area	Sectional Influence	Volume
		(M ²)	(M)	(M ³)
A - A1	G1 (Proved) (111)	640.00	50.00	32,000.00
B - B1		551.00	50.00	27,550.00
C - C1		728.00	68.00	49,504.00
TOTAL RESERVES BLOCKED				1,09,054.00

Total Mineable Reserves

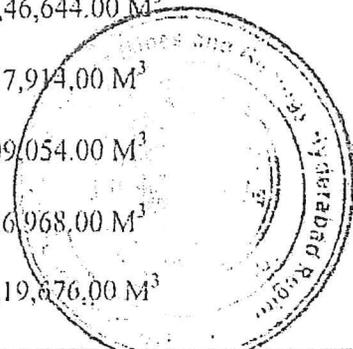
a) Extraction of Market Grade Reserves

Considering the recovery of Rough Stone & Road Metal is 100%. No waste is anticipated to be generated.

RESERVES AVAILABLE FOR QUARRY

Total Geological Reserves

Proved Reserves	=	13,46,644.00 M ³
Reserves Blocked under 7.5 Buffer Zone	=	1,17,914.00 M ³
Reserves Blocked under Safety Slopes	=	1,09,054.00 M ³
Total Reserves Blocked	=	2,26,968.00 M ³
Reserves available for Quarry	=	11,19,676.00 M ³



b) Recovery (Proved)

@ 100% Recovery

= 11,19,676.00 M³

Life of the Quarry

= 11,19,676.00 M³ /

86,130.00 M³

= 12.99 OR SAY 13.00 YEARS

Economic Marketable Reserves

The Rough Stone & Road Metal is having good market for construction and road formation. The entire mineable are considered as Marketable Reserves.

v) Quarrying

The method of quarry shall be opencast and semi-mechanized on single shift basis. Excavations shall be carried out by jack hammer drilling and blasting. Bench height and width will be maintained at 6 m and 6 m each respectively, with overall slope at 60°. Excavation and loading shall be carried out with simple excavators of capacity 0.9 to 1.1 M³ bucket capacity. This shall be utilized for developmental work, excavation and loading into the trucks. Tippers of 10 T capacity shall be utilized for all transportation purposes.

The Applicant will adopt the latest quarry techniques and machinery for extracting the Rough Stone & Road Metal.

a) Method of Quarrying

(Open Cast Other Than Fully Mechanized / Semi Mechanized)

The Rough Stone & Road Metal in the quarry lease area is exposed on the surface with sheet. Hence, it is proposed to quarry the sheet by Open Cast Semi Mechanized Method by developing the multiple benches of 6 M height with 6 M bench width with drilling and blasting.

The Fragmentation of rock mass from the mother rock will be carried out by drilling, blasting, the fragmented rock mass will be crushed in the crusher for obtaining the required sizes of 40 mm, 20 mm, 10 mm.

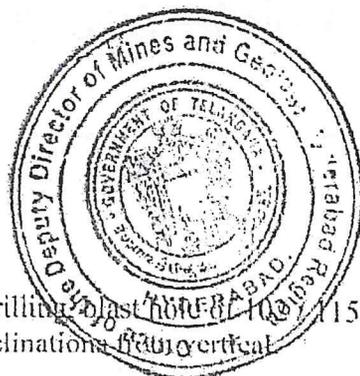
b) Beneficiation (If required)

No beneficiation is required

c) Drilling & Blasting

i) Drilling

Drilling is accomplished by wagon drill machine capable of drilling holes of 100 to 115 mm dia. The holes are drilled in staggered pattern with 15° inclinations. Horizontal



- 35 -

ii) Loading

The blasted material is loaded by Hydraulic excavator directly into tippers.

iii) Hauling

The haulage from the quarry pit to crusher will be carried out with tippers of 17 T / 25 T capacity.

Water sprinkling on haul road will be done with water tanker provided with sprinkler arrangement to suppress the air borne dust during transportation.

DRILLING AND BLASTING

Dia 115 mm hammer drilling will be employed for blasting holes in staggered pattern of 2.5 x 3 m with depth of 6 to 8 m. Each blast holed with yield 117.19 Tons (46.88 M³).

Proposed Production Per Annum = 86,130.00 M³ (2,15,325.00 Tons)

Proposed Production Per Day
(@ 300 working day per year) = 287.10 M³ (717.75 Tons)

Drilling Machine required with 115 mm drill rods

Bench Height = 6.00 M

Spacing = 3.00 M

Burden = 2.50 M

Bulk Density (Insitu) = 2.50

Depth of Drilling = 6.25 M

Yield per meter of drilling = 3.00 x 2.50 x 6.25 x 2.50

= 117.19 Tons (46.88 M³)

= 117.19 Tons / 6.25 M = 18.75 Tons (7.50 M³)

Rate of drilling = 6 m per hour

Drilling capacity per day with effective 6 hours = 6 x 6 = 36 m

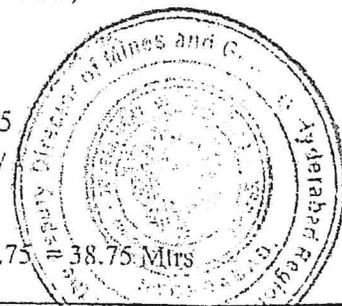
Rate of production per day = 675 Tons (270 M³)

Requirement of drilling per day for
287.10 M³ (717.75 Tons) = 717.75 / 675

= 1.06 Or Say

No. of meters required

= 717.75 / 18.75 = 38.75 Mtrs



No. of Machines required per day considering 80% availability

$$= 38.75 / 36 = 1.06 \text{ Or Say 1 Machine}$$

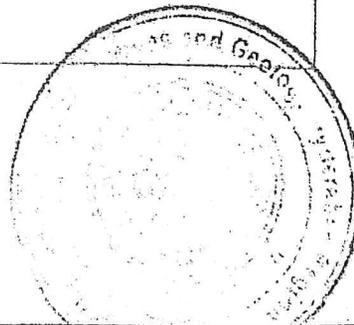
d) Production Proposed for the first five years

It is proposed to produce 4,30,650.00 M³ of Rough Stone & Road Metal aggregates with an average annual production of 86,130.00M³ from an area of 14,491.00 M² (Plate - IV).

Quarrying Program for the first five years

The Applicant proposes to take up quarrying operations from NW of the quarry lease area between the grids N 75 - 200 & E 00 - 325 . The excavation activity will be taken up in entire quarry lease area and advances SE wards. Multiple benches of 6 M height & 6M Width will be developed.

YEAR	ROUGH STONE & ROAD METAL
1 st Year	<p>In the first year the quarrying will be initiated from NW of the quarry lease area covering the surface area of 3,913.00 M² will be excavated producing 1,01,550.00 M³ of Rough Stone & Road Metal between the grids N 125 - 200 & E 25 - 150 covering Sections A-A1. The workings advances SE wards.</p> <p>The volume calculations are made by the cross sectional area method discussed in table below.</p>
2 nd Year	<p>In the second year the quarrying will continue due East of 1st year workings covering the surface area of 2,335.00 M² will be excavated producing 90,950.00 M³ of Rough Stone & Road Metal between the grids N 125 - 200 & E 125 - 225 covering Sections A-A1. The workings advances SE wards.</p> <p>The volume calculations are made by the cross sectional area method discussed in table below.</p>
3 rd Year	<p>In the third year the quarrying will continue due East of 2nd year workings covering the surface area of 2,436.00 M² will be excavated producing 92,950.00 M³ of Rough Stone & Road Metal between the grids N 125 - 175 & E 200 - 275 covering Sections A-A1. The workings advances SE wards.</p> <p>The volume calculations are made by the cross sectional area method discussed in table below.</p>



4 th Year	<p>In the fourth year the quarrying will continue East of 3rd year workings covering the surface area of 1754.00 M² will be excavated producing 55,550.00 M³ of Rough Stone & Road Metal between the grids N 100 - 175 & E 250 - 325 covering Sections A-A1. The workings advances SE wards.</p> <p>The volume calculations are made by the cross sectional area method discussed in table below.</p>
5 th Year	<p>In the fifth year the quarrying will continue due South of 1st year workings covering the surface area of 4,053.00 M² will be excavated producing 89,650.00 M³ of Rough Stone & Road Metal between the grids N 75 - 150 & E 00 - 125 covering Sections B-B1. The workings advances SE wards.</p> <p>The volume calculations are made by the cross sectional area method discussed in table below.</p>

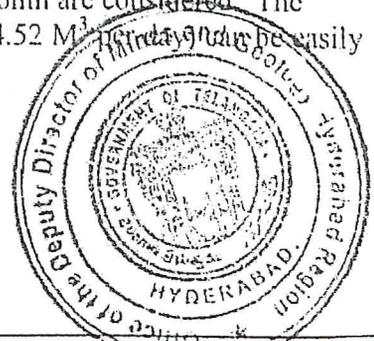
The year wise production proposed is shown in the following table.

YEAR WISE PRODUCTION FOR FIRST FIVE YEARS				
Year	Section	Sectional Area	Sectional Influence	Volume
		(M ²)	(M)	(M ³)
1 st Year	A - A1	2,031.00	50.00	1,01,550.00
2 nd Year	A - A1	1,819.00	50.00	90,950.00
3 rd Year	A - A1	1,859.00	50.00	92,950.00
4 th Year	A - A1	1,111.00	50.00	55,550.00
5 th Year	B - B1	1,793.00	50.00	89,650.00
TOTAL		8,613.00		4,30,650.00
AVERAGE		1,722.60		86,130.00

Quantum of Excavation : A total of 4,30,650.00 M³ of Rough Stone & Road Metal will be produced and marketed during the first five years of plan period.

Production Schedule

The production of Rough Stone & Road Metal continuous throughout year except during monsoon. That is 10 working months, 25 working days per month are considered. The average production of 86,130.00 M³ per year (250 days @ 344.52 M³ per day) can be easily achieved in a single shift with sufficient men and machinery.



e) Men & Machinery

MACHINERY	
Excavator	2 No's
Drilling Machines	1 No's
Tractor with Trailers	2 No's
Rock Breakers	1 No.
Loaders	1 No.
Tippers	4 No's

MAN POWER	
Mines Manager (Part Time)	1 No.
Supervisors	1 No.
Excavator Operators	3 No's
Tipper Operators	5 No's
Drilling Operators	2 No's
Semi-Skilled & Un-Skilled	10 No's

f) Details of Stockyard, Non-Saleable Stock, Waste Dump, Site Services, Explosive Magazine etc.

Stock Yard

Temporary stocks will be maintained on day to day basis, entire ROM will be cleared within days (i.e. 4 to 5 days).

Non-Saleable Stock

Nil

Waste Dump

No waste is anticipated to be generated.

Site Services

Temporary Office, Rest Rooms, First Aid Room, Shelters, Water for drinking will be provided in the East of the quarry lease area covering an area of 146 M² between the grids N 100 -125 & E 325 -350 (Plate - V).

Explosive Magazine

Nil

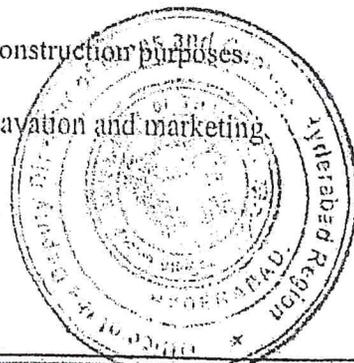
vi) Market Analysis

The Rough Stone & Road Metal is used for laying roads and construction purposes.

The Applicant possesses sufficient man and machinery for excavation and marketing.

vii) Waste Management Plan

No waste generation is anticipated.



Liquid Waste (Measures to control mine drainage, runoff from waste dumps)

a) Mine Drainage :

The drainage system of quarry in this area consists of surface run off generated from rain fall and seepage

The water that will be generated in the quarry pits will be pumped out for the benefit for agricultural fields existing around.

b) Run off from waste dumps and measures proposed to arrest run off :

Not applicable

c) Excavation drainage ditches all around the quarry to direct surface drainage:

The part of the mound will be sliced. Hence, no reclamation measures are proposed.

d) Utilization of runoff for general surface use or discharge in to surface drainage networks only after meeting with prescribed discharge standards and further the agricultural purposes on the surface :

Surface runoff during rainfall event can be utilized for the general use, the runoff will be diverted in to drainage network. Rough Stone & Road Metal quarrying has no pollutants or toxic substances, hence, no contamination is expected, except siltation.

e) Treating waste water to obtain the desired quality for industrial use as may be required :

No industries exist in the vicinity of the quarry lease area. Hence, no treatment is required for the runoff.

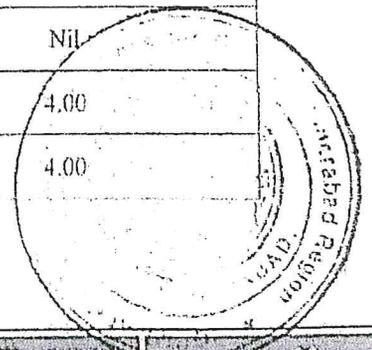
viii) Environmental Management Plan

Baseline Information

a) Existing Land Use Pattern

The quarry lease area forms a part of mound, sloping on all sides rising about 12 Mts. The areas adjoining the quarry lease area are agricultural lands.

Nature of Land Use	Existing (Ha.)
Already Disturbed area	Nil
Undisturbed area	4.00
TOTAL	4.00



b) Water Regime

The workings are expected to reach 15 m below the surface as ultimate depth of quarry, which is far above the water table in the area. Hence there will not be any impact on ground water regime of the quarry lease area and its surroundings.

c) Flora & Fauna

Vegetation is sparse. No wild animals reported.

d) Quality of Air, Ambient Noise Level and Water

- o Air quality is good but at quarries it is filled with dust, due to haulage on the road, blasting etc. but it will be within the permissible limits.
- o The noise generated mostly due to blasting, drilling, vehicular traffic but it is also within the permissible limits.

e) Climate Condition

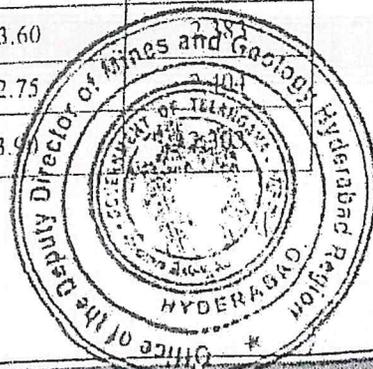
The quarry lease area experience semi arid climatic condition. The area experience 772 mm average annual rainfall during June – September month. The day temperatures vary 25°C in winter and about 45°C in summer season. The general wind direction is SW to NE & SE - NW

The period between March and November will be very humid and muggy daytime. The months of December to February are considered to have pleasant climate.

f) Human Settlements

The nearest village Mothey is situated 1.20 Km due NW of the quarry lease area, having an approximately population of 2,241 No's. Agriculture and sheep breeding are important profession of the people living in the village besides involving themselves in quarrying activity.

S. No.	Village	Direction	Distance (Km)	Approx Population (No's)
1	Mothey	NW	1.20	2,241
2	Brundavanapuram	SE	3.55	1,021
3	Narasimhulagudem	SE	3.50	1,294
4	Raghavapuram	SW	3.60	
5	Hussainabad	NE	2.75	
6	Kalakova	South	3.9	



g) Public Buildings, Places & Monuments

No public buildings, important places and monuments are seen in and around 500 M of the quarry lease area. The Applicant will adopt the safety measures while conducting the quarry operations as per the Regulations of Metalliferous Mines Regulation 1961.

h) Whether the area partly or fully fall under notified Water (Prevention & Control of Pollution) Act, 1974
Not applicable

ix) Environmental Impact Assessment

a) Land Degradation

Rough Stone & Road Metal quarrying will alter the physiographic scene as a large pit of 14,491.00 M² will be formed at the end of plan period.

S.No	Pattern of Utilization	Area put on use at start of Plan period (Ha.)	Area degrades during Plan Period (Ha.)
1	Quarry Pit	Nil	1.449
2	Dump(Soil)	Nil	Nil
3	Stock Yard	Nil	Nil
4	Office & Site Services	Nil	(0.015)
5	Green Belt / Plantation (7.5 M Buffer Zone)	Nil	(0.075)
	TOTAL	Nil	1.449

b) Air Quality

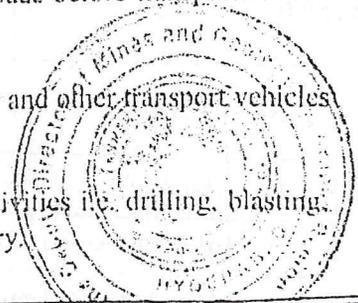
The project includes various quarrying operations involving

- Development of Benches
- Approach Roads
- Haul Roads
- Drilling
- Blasting
- Excavation and Transportation

These operations generally result in generation of dust and thereby pose health hazards. However, adequate control measures will be provided at every stage of operation such as water sprinkling at loading and unloading point and on haul roads before transportation to reduce the fugitive dust emissions.

Heavy Earth Moving Machinery like excavator, dumpers, dozer and other transport vehicles will emit gaseous pollutants mainly CO and NOx.

The generation of dust is anticipated from various quarry activities i.e. drilling, blasting, loading, haulage, unloading, and other activities related to quarry.



The increment in the fugitive emissions will be due to material handling and transportation activity. These will be restricted to the lease area only by adopting water sprinkling, which will be practiced at the quarry site to control air pollution load.

Ambient air quality standards promulgated by National Ambient Air Quality applicable to the subject project are given below.

NAAQ STANDARDS

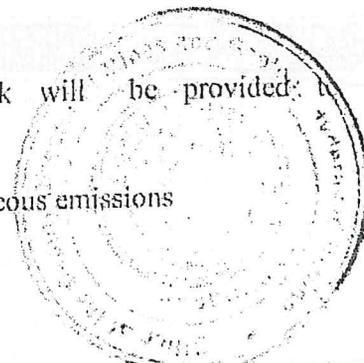
Pollutant	Time Weighted Average	Concentration in Ambient Air
		Industrial, Residential, Rural and Other Area
Sulphur Dioxide (SO ₂)	Annual* 24 Hours**	50 80
Nitrogen Dioxide (NO ₂) µg / M ³	Annual* 24 Hours**	40 80
Particulate Matter (size less than 10 µm) or PM ₁₀ µg / M ³	Annual* 24 Hours**	60 100
Particulate Matter (size less than 2.5 µm) or PM _{2.5} µg / M ³	Annual* 24 Hours**	40 60

Dust levels will be higher within the active operational areas (quarry area) due to blasting and transportation. However, in the buffer zone it is not likely to be affected by dust problems, when proper dust suppression measures are taken.

Air Quality Management

The following measures will be adopted to mitigate air pollution generated due to the quarry activities :

- Water sprinkling while drilling
- Rock breaker will be used for breaking over size boulders in order to reduce dust and noise generation
- Water spray on haulage roads & proper maintenance of haul roads will be done
- Development of green belt around lease boundary, roads and other places will be carried out to control the air pollution
- Personal Protective Equipment like dust mask will be provided to all employees working in the dusty areas
- Proper maintenance of vehicles will be done to limit gaseous emissions



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c) Water Quality

Surface Water

There is no perennial surface water source in the quarry lease area. Ground water is the source for the nearby habitation also.

Stone is non-toxic in nature. There will be no outside discharge of liquid effluent from the quarry site.

Ground Water

Ground water pollution can take place only if the quarry rejects contain toxic substances, which get leached by the precipitation water and percolate to the ground water table thus polluting it. Any nearby wells or other sources of water can be rendered unfit for drinking and even for industrial use.

This is not the case with this deposit as the stone or topsoil does not contain any harmful ingredients. Moreover, stone constitutes of fairly inert and chemically non-reactive ingredients.

Water Pollution Control Measures

- No waste water will be generated during quarry operation
- Garland drains all along the downstream boundary of the pit.
- Rainwater falling in the quarry pit will flow based on the slope into the garland drain provided with sedimentation pits.

d) Noise Levels

Noise generation is from operations at quarry development, excavation and transportation of stone.

High noise levels will be confined to work zone areas only. Noise levels get diffused rapidly with distance.

Noise impact is mainly restricted to the work zone areas. Hence, the noise levels impact due to the quarry operations on community is insignificant.

Noise Control Measures

The following control measures will be adopted to keep the ambient noise levels well below the limits.

- Controlled blasting with proper spacing, burden, stemming and optimum charge delay will be maintained.
- The blasting will be carried out during less human activity times or during interval or during change of shifts.



EFFECT OF GROUND VIBRATION ON STRUCTURES

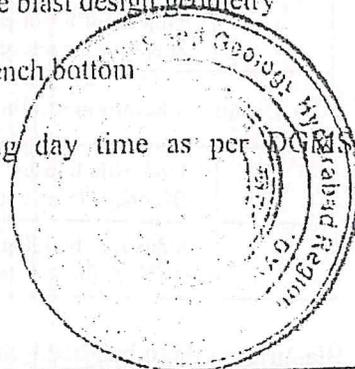
S.No.	Category	Description of Damage
1.	No appreciable damage	No formation of noticeable cracks (PPV < 17 mm / sec.)
		Formation of fine cracks, fall of plaster, opening and lengthening of old cracks, loosening of joints
2.	Threshold	Dislodging of loose objects, etc. (PPV - 17.75 mm / sec.)
3.	Minor	Superficial not affecting the strength of structures - broken windows. Hairline cracks in masonry around openings near partition, broken windows. Fall of loose mortar etc. (PPV - 30 mm / sec.)
4.	Major	Formation of several large cracks, serious weakening of structures, shifting of foundation, fall of masonry, ruptures of opening vaults, etc. (PPV - 40 - 60 mm / sec.)

As the distance increases the PPV value is likely to reduce. The ground vibrations generated by blasting during the quarry operations will be maintained well within standards prescribed by DGMS by controlled blasting and optimum charge. Ground vibrations are not likely to affect the structures in the vicinity of quarry lease area.

VIBRATIONS AND FLY ROCKS CONTROL MEASURES

The blasting operations will be carried out by drilling and blasting. The measures for abatement of ground vibration, air blast and fly rocks are detailed below:

- Blasting will be performed strictly as per the guidelines specified under MMR, 1961
- Proper design of blast with correct spacing, burden & optimum charge / delay
- Supervision of drilling and blasting operations to ensure blast design geometry as per planning
- Sub-drilling will be kept adequate to eliminate toe formation
- Supervision of drilling and blasting operations to ensure blast design geometry
- Sub-drilling will be kept just adequate to tear-off the bench bottom
- Blasting operations will be carried out only during day time as per DGMS guidelines.
- Proper warning signals will be used



- Adequate safe distance from habitation as per standards from centre of blasting will be maintained.
- Drilling parameters like overburden, depth, diameter and spacing will be properly designed to ensure proper blast.
- Effective stemming of the explosives will be done in the drill holes.

f) **Socio Economics**

Agriculture and sheep breeding are important profession of the people living in the village besides involving themselves in quarrying activity

x) **Environment Management**

a) **Temporary Utilization of Top Soil**

The soil if any excavated will be utilised for planting suitable trees all along the buffer zone.

b) **Year wise proposal for reclamation of land effected by quarrying activities in first / subsequent four years**

Since the quarry is active with quarrying activity, no reclamation measures are possible in first 5 years.

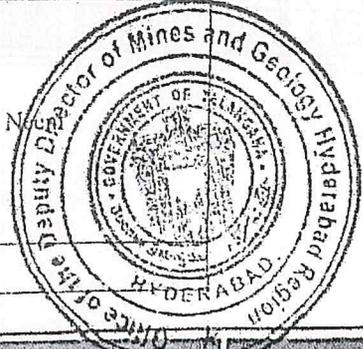
c) **In case of abandoned quarries / pits, proposal for uses reservoir, size, water holding capacity and its utilization**

The excavated pits will be converted to water harvesting structures at the end of the quarry operations / life of the quarry.

d) **Program of afforestation year wise for the first 5 years indication the No. of plants with name of species to be afforested with extent of area**

The quarry lease area is not suitable for raising plantation. However, the Applicant will take efforts to plant suitable plants after laying the fertile soil in the buffer zone.

The Applicant proposes for afforestation in the East of the quarry lease area (Within the 7.5 M buffer zone) over an extent of 750 M² between the grids N 50 - 100 & E 275 - 350 in phased manner during the plan period (Plate - V).

YEAR	AREA (M ²)	NO. OF PLANTS	TYPE OF PLANTS
1 st Year	150.00	30	
2 nd Year	150.00	30	
3 rd Year	150.00	30	
4 th Year	150.00	30	
5 th Year	150.00	30	
TOTAL	750.00	150	

- e) Stabilisation and vegetation of dumps alongwith waste dump management year-wise

Not applicable as no dumps will be formed.

- f) Measures to control erosion / sedimentation of water courses

Not applicable

- g) Treatment and disposal of water from mines

Not applicable

- h) Measures for minimizing adverse effects on water regime

No adverse effects on water regime are anticipated

- i) Measures for protecting historical monuments and for rehabilitation of human settlements likely to be disturbed due to quarrying activity

No public buildings, important places and monuments are seen in and around 500 M of the quarry lease area. The Applicant will adopt the safety measures while conducting the quarry operations as per the Regulations of Metalliferous Mines Regulation 1961.

- j) Socio - Economic benefits arising from the quarrying

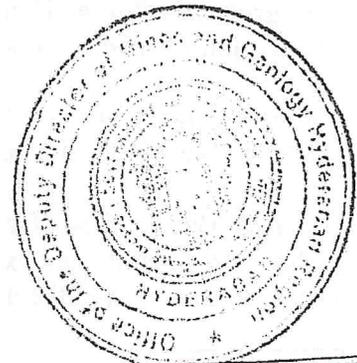
- Employment generation.
- Infrastructure development viz. roads, power & water supply, medical facilities in villages etc.

- k) Site Services

Temporary Office, Rest Rooms, First Aid Room, Shelters, Water for drinking will be provided in the East of the quarry lease area covering an area of 146 M² between the grids N 100-125 & E 325-350 (Plate - V).

- l) Any Other Information

All the statutory provisions applicable to granite mining leases, such as Mines & Mineral Concessional Rules, Granite Conservation and Development Rules 1999, Mineral and Mining Rules, Indian Explosive Act, Payment and Wage Act, Work Men Welfare Act, Employees Provident Fund Act shall be adhered.



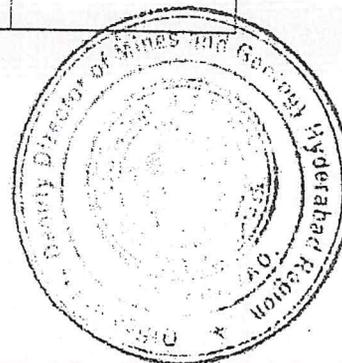
CONCEPTUAL QUARRY PLAN (PLATE - VII)

Land Use Pattern of the quarry area will be as follows :

Area		M ²	Hectares
Active Quarry Area	Broken	Nil	Nil
	To be broken	14,491	1.449
TOTAL		14,491	1.449
Waste Dumps	Existing	Nil	Nil
	Proposed	Nil	Nil
7.5 M Wide Safety Zone		5,948	0.595
Roads		Nil	Nil
Infrastructure		(146)	(0.015)
Stock Yard		Nil	Nil
QUARRY AREA UTILIZED		20,439	2.044
TOTAL QUARRY LEASE AREA		40,000	4.000

Area that will be broken during Conceptual Plan (Plate - VII)

Period	Area (M ²)	Depth (M)	Conceptual Plantation (M ²)
During 2 nd 5 year block period	10,718	36.00	2,413
During 3 rd 5 year block period	8,904	35.00	



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Reclamation (Plate - IX)

The matured pits will be converted as water harvesting structure, no back filling is proposed as no waste generation is anticipated.

The pits will be utilized for water storage and water harvesting structure.

Year	Pit No.	Mined out area at the beginning (Ha)	Additional area proposed for working in the year (Ha)	Total Area (Ha)	Backfilling & Afforestation in the year (Ha)	Mined out area at the end of the year (Ha)
1 st Year	Nil	Nil	0.391	0.391	-	0.391
2 nd Year		0.391	0.234	0.625	-	0.625
3 rd Year		0.625	0.244	0.869	-	0.869
4 th Year		0.869	0.175	1.044	-	1.044
5 th Year		0.405	1.449	1.449	-	1.449



PROGRESSIVE QUARRY CLOSURE PLAN
(Under Rule 7 B (viii) of TSMMC Rules, 1966)

1.0 INTRODUCTION

The main paras are common points, which are already discussed in main document of Quarry Plan.

a) Name of the Applicant

Sri.MANDADI NAGESHWAR
H.No.6-54, Annaram (Village)
Penpahad (Mandal)
Suryapet District
Telangana-508213

b) Type of area (Forest or Non – Forest area etc.)

Govt.Land. The quarry lease area is non – forest area.

c) Address of RQP

GADPALE GAUTHAM
(RQP / DMG / HYD / 41 / 2017)
H.No.11-13-360,
Road no:13,
Alkapuri, Saroornagar
Hyderabad.
Telangana State – 500 035.
Mobile: 9848530142
Email:gautham_geologist@gmail.com

d) The present land use pattern

The quarry lease area is Govt.Land. The quarry lease area forms a part of elevated domal structure, sloping on all sides rising about 12 Mts above surrounding plain land.

e) Method of Quarrying

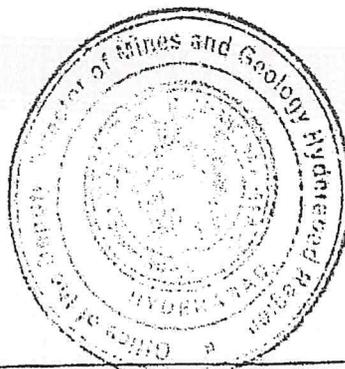
The Rough Stone & Road Metal in the quarry lease area is exposed on the surface. (Hence, it is proposed to quarry the boulders / sheet by Open Cast Semi Mechanized Method by developing the multiple benches of 6 M height.

f) Reasons for Closure

No quarry closure is anticipated in next 5 years period.

g) Statutory Obligations

The Applicant do not have any statutory obligations.



2.0 QUARRY DESCRIPTION

a) Geology

Discussed under Chapter – 3.0 (iii) of Quarry Plan

b) Reserves

Discussed under Chapter – 3.0 (iv) of Quarry Plan

3.0 QUARRY CLOSURE PLAN

a) Mined – Outland

No reclamation is proposed as the matured pits will be converted as water harvesting structure, no back filling is proposed as no waste generation is anticipated.

b) Water Quality Management

The Check Dam construction does not arise based on the topographical condition of the area.

WATER QUALITY

Year	Location	Particulars and Size (L x b x H) of Check Dam to be constructed
First five years	No check dams are proposed	-

As the quarry lease area is part of hill, the rain water flows down as sheet flows to the agricultural area in the foot hill.

c) Air Quality Management

The air in this area is pollution free as there is no pollutant factories area there. The quarrying in this area will create air pollution due to emission of dust during quarrying and transportation.

d) Waste Management

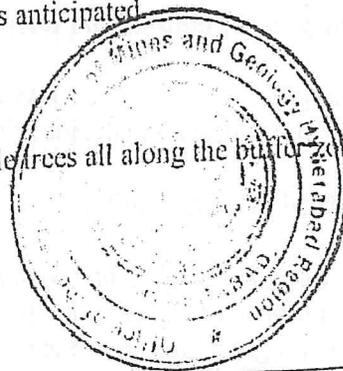
Not applicable as no Mineral Rejects / Sub Grade material is anticipated

e) Top Soil Management

The soil if any excavated will be utilised for planting suitable trees all along the buffer zone.

f) Tailing Dam Management

Not applicable



g) Infrastructure

The infrastructure like road, transport will be altered in time to time at quarry lease area. The permanent road, electric lines, telephone lines are far away.

h) Disposal of Mining Machinery

In this quarry lease area, machineries deployed are on hire basis. However, the quarrying operations are continuous in this quarry. Hence, the question of disposal of machinery will not arise.

i) Safety & Security

In this area the quarrying is proposed at elevated area therefore, the safety of pits will not hurt. The cattle and human, however, the area will be protected by barbed wire fencing avoid undo incidences in quarry area

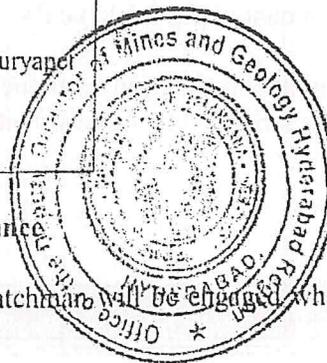
j) Disaster Management and Risk Assessment

In this quarry lease area, the quarrying does not involve disaster of land etc. In the event of natural calamities like floods and cyclones, the Applicant will approach; the Revenue Officials will be informed.

The area does not come under earthquake zone. There are no chances for flooding of water into working because the area is located away from the rivers at elevated place compare to the surroundings. The area is formed by massive formation with gentle slopes, there are no chances for land sliding in the quarry. If there are any chances for disasters, the Applicant will take necessary action to prevent the same as per statutory requirement.

The Applicant has established a First Aid Room with Emergency Medicines in the event of any minor disaster to the workers. The Applicant has sufficient vehicles for taking the injured / ill health persons to the nearest hospitals at Mothey & Suryapet.

1.	Nearest Fire Station	Mothey & Suryapet
2.	Hospital	
3.	Police Station	



k) Care and Maintenance during temporary discontinuance

For the protection of mine and mined - out pits the watchman will be engaged when the quarry is temporarily discontinued.

l) Economic Repercussions of Closure of Mine and Man Power Retrenchments

The Rough Stone & Road Metal quarrying is depending on market demand. Therefore, Applicant engages labourers on daily wages basis. In this area only laborers will be engaged. They will do other works also when the quarry is closed.

Number of local residents employed in the quarry, status of the continuation of family occupation and scope of joining the occupation back.	10	The local residents are basically agriculturists. The quarrying will not be carried out in monsoons. The labour will be engaged in agricultural activities
Compensation given or to be given to the employees connecting with sustenance of himself and their family members.	-	Nil
Satellite occupations connected to the quarrying - number of persons engaged therein - continuance of such business after quarry closes.	-	Road Side Hotels / Tea kiosks will be established by the vendors. The quarry is anticipated to operate for more than 10 years.
Continued engagement of employees in the rehabilitated status of quarry lease area and any other remnant activities.	-	The local residents are basically agriculturists. The quarrying will not be carried out in monsoons. The labour will be engaged in agricultural activities
Envisaged repercussions on the expectation of the society around due to closure of quarry	-	No repercussions are anticipated by the society. Moreover, even after back filling of the pits, the left over pit will be converted as water harvesting structure.

m) Time Schedule for Abandonment

The time schedule of the Rough Stone & Road Metal quarrying in this area does not arise and will continue for very longer period.

n) Abandonment Cost

No abandonment proposals are anticipated during the first five years quarrying period

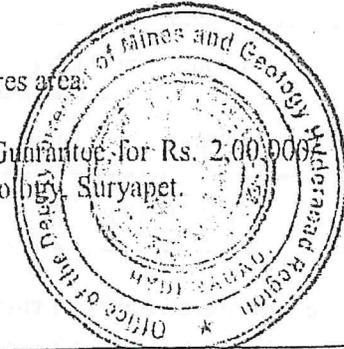
o) The Financial Assurance

Financial assurance can be submitted in any encashable from preferable a Bank Guarantee from a Scheduled Bank at the rates equivalent to rates prescribed in Rule 7 B of TSMMC Rules, 1966 for the first 5 years period expiring at the end of validity of the document.

The proposed quarrying operations are by Open Cast Semi Mechanized Method under 'B' Category quarries, hence, the cost of Reclamation & Rehabilitation is calculated as per the provisions of TSMMC Rules @ Rs. 25,000/- per hectare or part thereof. The same provisions are implied for calculation of areas utilized under various heads and arriving for Financial Assurance to be paid by the Applicant.

This amount works out to be Rs. 36,225 /- for 1.449 Hectares area.

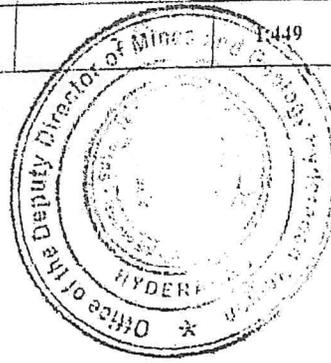
The minimum financial assurance in the form of Bank Guarantee for Rs. 2,00,000/- will have to be submitted to the Assistant Director of Mines & Geology, Suryapet.



p) FINANCIAL ASSURANCE PROFORMA

TABLE INDICATING THE BREAKUP OF AREAS IN THE QUARRY LEASE FOR CALCULATION OF FINANCIAL ASSURANCE

S.No.	Head	Area put on use at the start of plan (in Ha.)	Additional requirement during the plan period (in Ha.)	Total (in Ha.)	Area considered as fully reclaimed and rehabilitated (in Ha.)	Net area considered for calculation (in Ha.)
1	2	3	4	5	6	7
1	Area under Quarrying	Nil	1.449	1.449	-	1.449
2	Storage for Top Soil	Nil	Nil	Nil	-	Nil
3	Overburden / Dump	Nil	Nil	Nil	-	Nil
4	Mineral Storage	Nil	Nil	Nil	-	Nil
5	Infrastructure (Workshop, Administrative Building etc.)	Nil	(0.015)	(0.015)	-	(0.015)
6	Roads	Nil	Nil	Nil	-	Nil
7	Railways	Nil	N.A.	N.A.	-	N.A.
8	Green Belt (within the 7.5 M buffer zone)	Nil	(0.075)	(0.075)	-	(0.075)
9	Tailing Pond	Nil	N.A.	N.A.	-	N.A.
10	Effluent Treatment Plant	Nil	N.A.	N.A.	-	N.A.
11	Mineral Separation Plant	Nil	N.A.	N.A.	-	N.A.
12	Township Area	Nil	N.A.	N.A.	-	N.A.
13	Others	Retaining Wall	Nil	Nil	-	Nil
		Fencing around the pit (included quarry area)	Nil	(764M)	(764M)	(764M)
GRAND TOTAL		A	B	C = (A + B)	D	E = (C-D)
		Nil	1.449	1.449		1.449



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This Quarry Plan is Scrutinized subject to the conditions / stipulations indicated in the Scrutinized Quarry Plan letter No. 783641 RQ/DMG/HD/19 dt. 28-12-2017

4.0 CERTIFICATE

Certified that the above mentioned will be taken care in the Progressive Quarry Closure Plan for Quarry Lease for Rough Stone & Road Metal over an extent of 4.00 Hectares in Sy. No. 22(GL) of Narsimhulagudem H/o Repala Village, Munagala Mandal, Suryapet District in the state of Telangana (TS).

All statutory organizations, courts etc. have been taken into consideration and wherever any specific permission is required the Applicant will approach the concerned authorities. All the measures proposed in this closure plan will be implemented in a time bound manner as proposed.

5.0 PLANS & SECTIONS

Plans and Sections are submitted along with Quarry Plan.

SCRUTINIZED

APPLICANT
M. Nageshwar
Sri.Mandadi Nageshwar

M. Veerabateswari
Director of Mines & Geology
Hyderabad Region
Hyderabad.

RQP
(GADPALE GAUTHAM)
RQP / DMG / HYD / 41 / 2017



ANNEXURE-I

GOVERNMENT OF TELANGANA
DEPARTMENT OF MINES & GEOLOGY, HYDRABAD

BY RPAD

Notice No: 1552 QL/SRPT/2019

Dated: 20.12.2019

Sub: Mines and Quarries - Grant of Quarry Lease for Rough Stone & Road Metal, over an extent of 4.00 Hectares, in Sy. No. 22 (GL) of Narasimhugudem H/o, Repala Village, Munagala Mandal, Suryapet District - filed by Sri Mandadi Nageshwar for a period of (20) years - Scrutinized Quarry Plan along with CFE from TSPCB and Environmental Clearance from MoEF - filed for Notice records/Recording

- Ref:**
1. Quarry Lease Application Dt.04.10.2019 from Sri Mandadi Nageshwar.
 2. File No. 1523/OMCA,QL,RS&RM/2019, dt: 16.12.2019 from ADM&G, Suryapet
 3. Lr.No. 1523/OMCA,QL,RS&RM/2019, dt: 18.12.2019 from ADM&G, Suryapet
 4. G.O.Ms No.48, Ind & Comm (M.I) Dept., dt: 26.07.2017.
 5. Circular Memo No.4249/P/2015, Date: 24.08.2016 from the Director of Mines and Geology

Through the reference 1st cited, Sri Mandadi Nageshwar has filed an application for grant of Quarry Lease for Rough Stone & Road Metal, over an extent of 4.00 Hectares, in Sy. No. 22 (GL) of Narasimhugudem H/o, Repala Village, Munagala Mandal, Suryapet District for a period of (20) years and it was received by the Asst. Director of Mines and Geology, Suryapet on 04.10.2019.

Through the ref^{2nd} & 3rd cited, the Asst. Director of Mines and Geology, Suryapet reported that the applied area was surveyed & demarcated and necessary Geo-Coordinates recorded on surveyed sketch and the same was signed by the applicant, Surveyor & ADM&G concerned. Finally the ADM&G, Suryapet submitted proposals recommending for grant of Quarry Lease for Rough Stone & Road Metal over an extent of 4.00 Hectares, in Sy. No. 22 (GL) of Narasimhugudem H/o, Repala Village, Munagala Mandal, Suryapet District in favour of Sri Mandadi Nageshwar.

Through the reference 5th cited, the Government issued certain amendments to TS Minor Mineral Concession Rules, 1966. The Director of Mines and Geology, Hyderabad vide Circular Memo 4th cited issued instructions on amendments to TSMNC Rules 1966 issued vide G.O. 4th cited.

After careful examination of the proposals of the Asst. Director of Mines and Geology, Suryapet in principle, it has been decided to consider for grant of Quarry Lease for Rough Stone & Road Metal over an extent of 4.00 Hectares, in Sy. No. 22 (GL) of Narasimhugudem H/o, Repala Village, Munagala Mandal, Suryapet District in favour of Sri Mandadi Nageshwar for a period of (20) years subject to submission of scrutinized Quarry Plan within a period of (6) Months from the date of issue of this notice as per rule 12(3) of T.S Minor Mineral Concession Rules, 1966 along with CFE from TSPCB and Environmental Clearance from MoEF.

However, the Quarry Plan shall also reflect the restriction to be adapted by the applicant while conducting quarry operations due to the existence of structures, like temples, railway line, roads, water bodies such as river, lake etc., and the stipulated distance as per the various Regulations prescribed under Mines and Metalliferous Regulations, 1961. The safety measures to be taken are also to be incorporated.

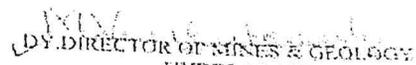
Contd...2



4/21

In view of the above, Sri Mandadi Nageshwar is hereby requested to submit Quarry Plan scrutinized by Deputy Director of Mines & Geology, Hyderabad for the proposed precise area within a period of (6) Months from the date of issue of this notice and also along with Consent for Establishment from T.S. Pollution Control Board and Environmental Clearance from Ministry of Environment & Forests as per Environment Impact Assessment Notification through S.O.1533,dt:14.09.2006 read with S.O No.141 (E),dated : 15.01.2016 to consider for grant of Quarry Lease for Rough Stone & Road Metal in the subject area. If the applicant fails to submit the scrutinized Quarry Plan within the stipulated period, it will be presumed that the applicant is not interested in getting the grant of Quarry Lease over the subject area and further course of action will be initiated as per Rules. A copy of the Surveyed sketch showing the precise area of 4.60 Hectares proposed for grant of Quarry Lease for Rough Stone & Road Metal in the subject area in favour of the applicant is enclosed herewith.

Encl: (Surveyed Sketch)


DY. DIRECTOR OF MINES & GEOLOGY
HYDERABAD

To

Sri Mandadi Nageshwar, H.No. 6-54, Annaram Village, Penpahad Mandal, Suryapet District, Telangana - 508213.

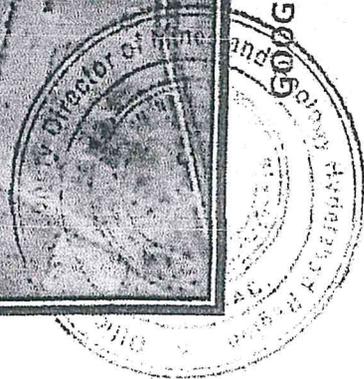
Copy to the Asst. Director of Mines & Geology, Suryapet for information.

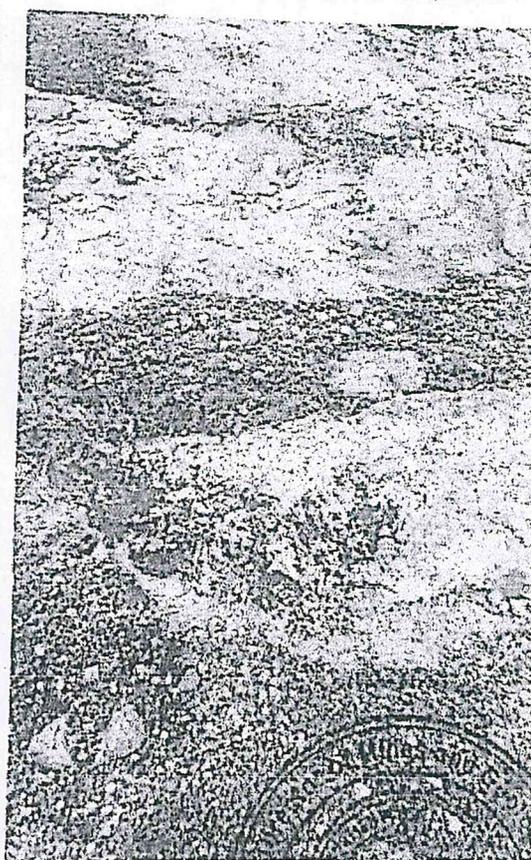
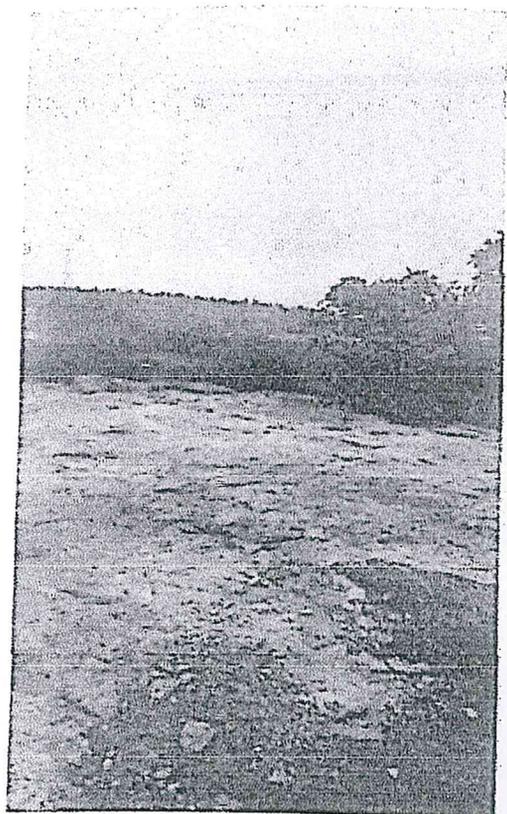
ANNEXURE-II



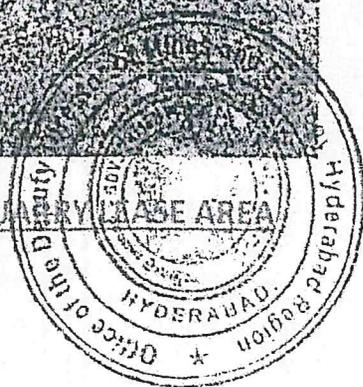
GOOGLE EARTH IMAGE OF ROUGH STONE & ROAD METAL QUARRY LEASE AREA APPLIED BY

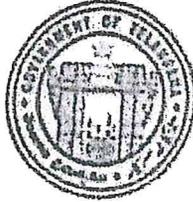
SRI.MANDADI NAGESHWAR





PHOTOGRAPH SHOWING THE VIEW OF THE QUARRY BASE AREA





**GOVERNMENT OF TELANGANA
DEPARTMENT OF MINES AND GEOLOGY**

**CERTIFICATE OF REGISTRATION
AS RECOGNIZED QUALIFIED PERSON
TO PREPARE MINING PLAN**

[Under Rule 14(2) of Granite Conservation and Development Rules 1999]

Sri Gadpale Gautham, S/o G. Jalbaji, H.No.11-13-360, Alkapuri, Road No.13, Saroornagar, Hyderabad - 500 035, whose photograph and signature is affixed herein above, having given evidence of his qualification and experience is hereby granted recognition under Rule 14(2) of Granite Conservation & Development Rules, 1999 as Recognized Qualified Person (RQP) to prepare Mining Plan.

Registration Number :

RQP/DMG/HYD/41/2017

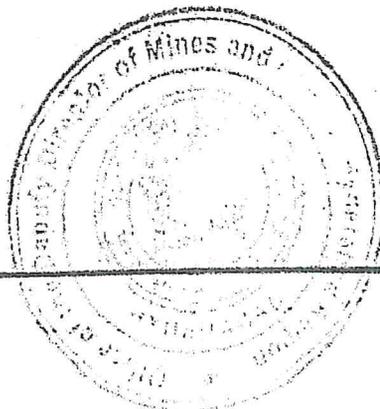
This Recognition is valid for period of (10) years with effect from 18.03.2017.

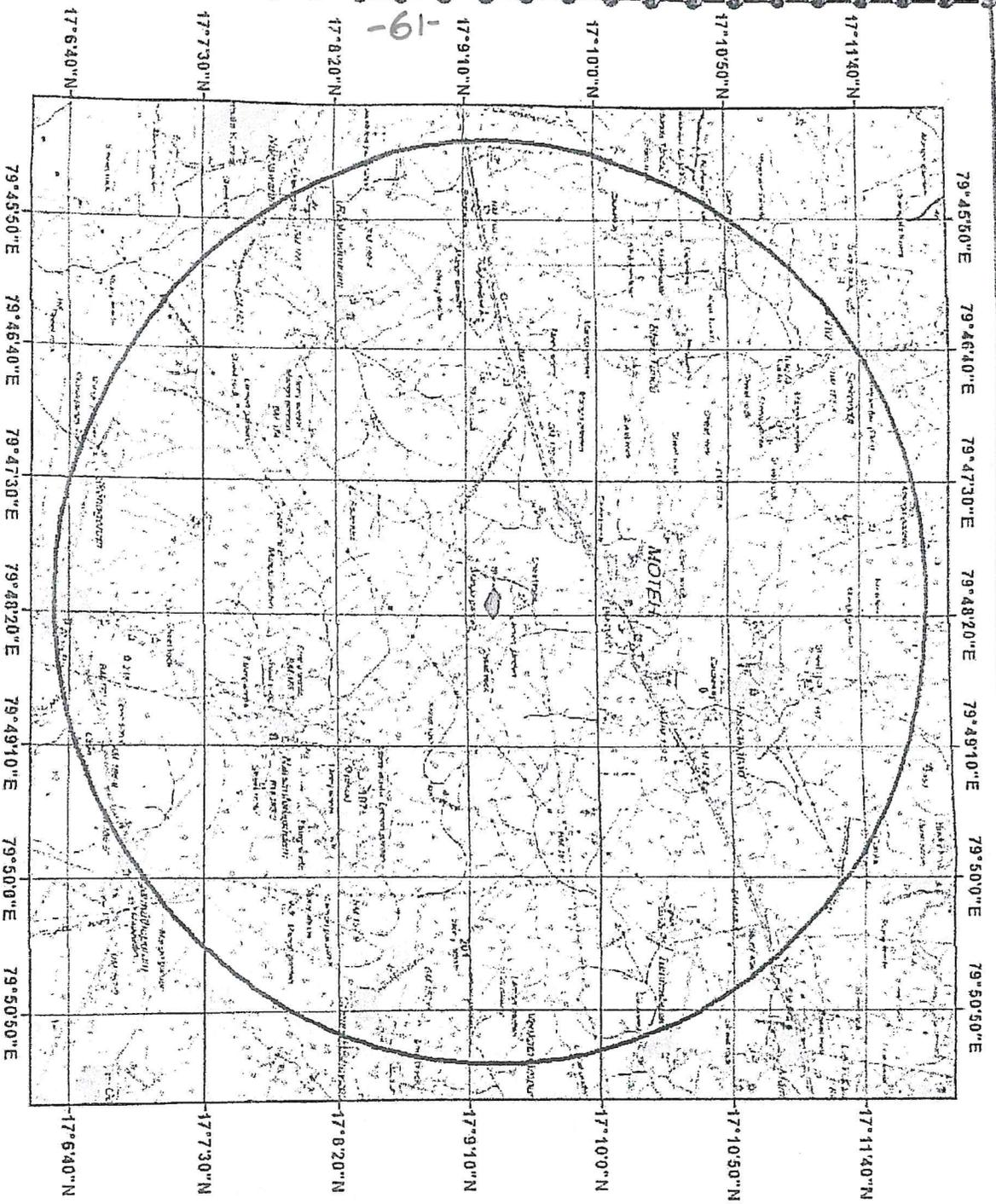
This certificate will liable to be withdrawn/cancelled in the event of furnishing the wrong information/documents in the Mining Plan submitted by him.

Place: Hyderabad,

Date: 18 .03.2017.

DIRECTOR OF MINES AND GEOLOGY

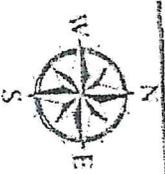




H. K. K. K.
 APPLICANT



PLATE-1



KEY CUM LOCATION PLAN

FOR

ROUGH STONE & ROAD METAL

Over an Extant of 4.00 Ha

in Sy.No.22(GL),

Narsimhula gudem H/o/Repala(V)

Munagala (Man)

Suryapet (Dist)

Telangana (State)

TOPO SHEET NO.56 O/16

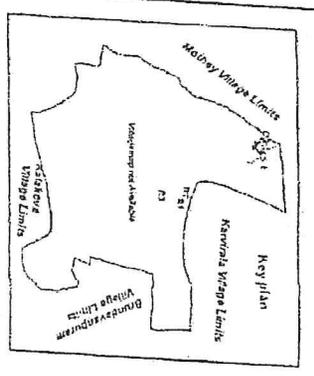
**ROUGH STONE, ROAD METAL
 QUARRY LEASE AREA**

**STONE & METAL QUARRY LEASE BOUNDARY
 POINTS IN WGS-84 SYSTEM**

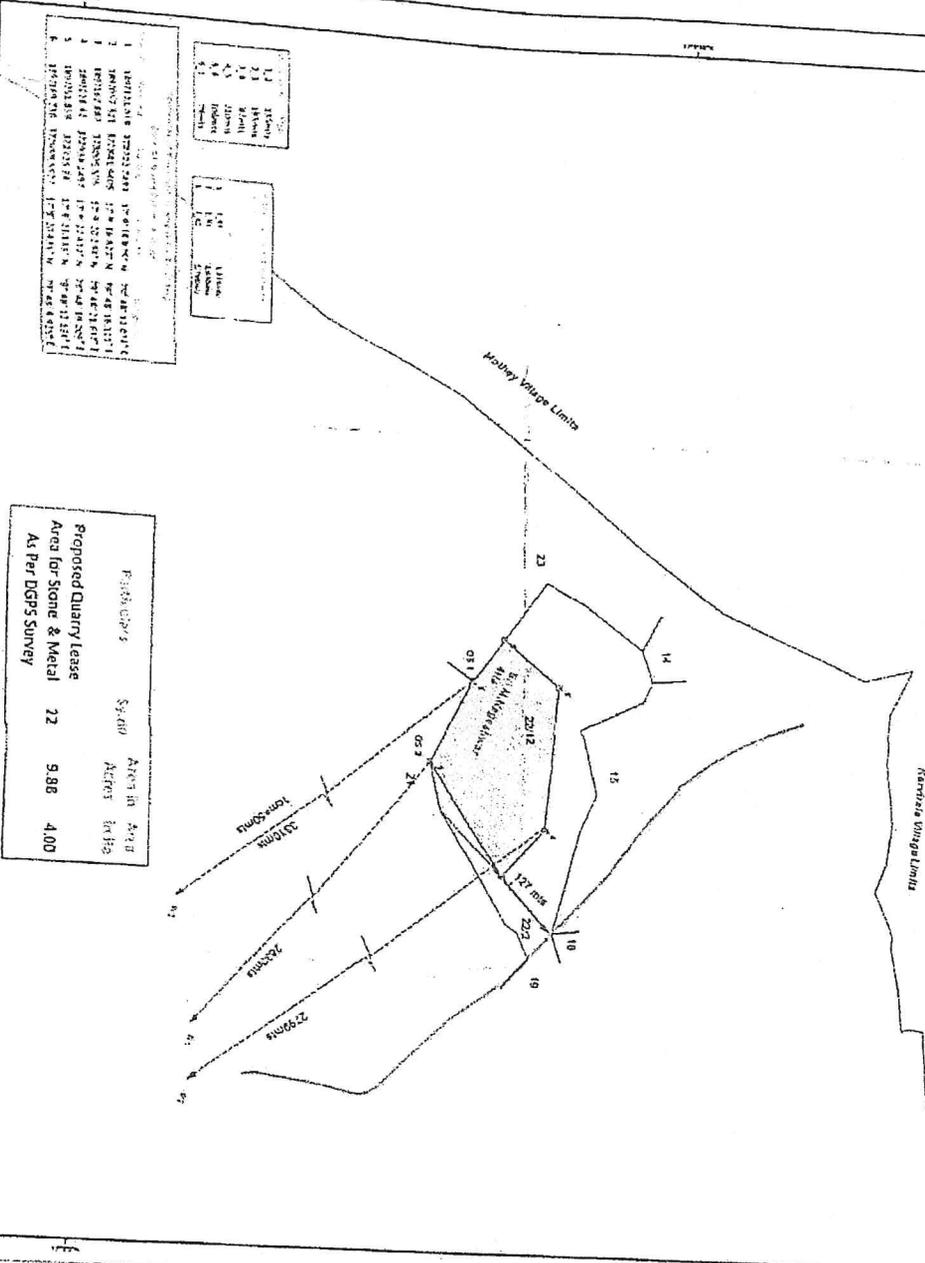
BP.NO'S	LATITUDE	LONGITUDE
1	17° 9' 18.875" N	79° 48' 12.074" E
2	17° 9' 16.827" N	79° 48' 16.121" E
3	17° 9' 20.294" N	79° 48' 21.637" E
4	17° 9' 22.412" N	79° 48' 19.209" E
5	17° 9' 23.133" N	79° 48' 12.134" E
6	17° 9' 20.431" N	79° 48' 9.925" E



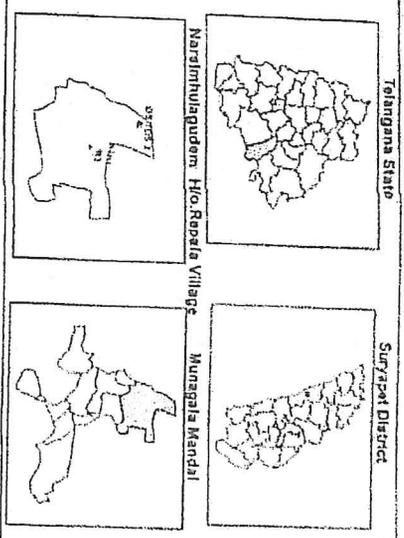
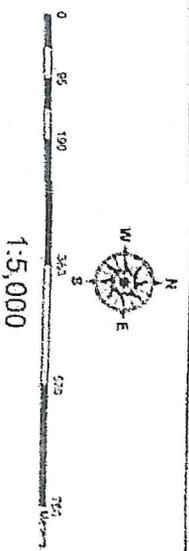
Plan Showing the Proposed Quarry Lease Area for Stone & Metal Applied by Sri Mandadi Nagashwar in Sy.No.22 (Govt Land) of Narasimhulagudem H/o. Repala Village, Munagala Mandal, Suryapet District, Telangana State.



Point ID	Easting	Northing	Latitude	Longitude	Description
R1	1894657.571	374343.5224	17° 7' 59.050" N	79° 49' 7.430" E	Temple
R2	1894820.364	374361.3564	17° 8' 4.350" N	79° 49' 8.000" E	Masjid
R3	1894127.406	374135.7908	17° 7' 41.760" N	79° 49' 0.510" E	Water Tank
OS 1	1897121.019	372722.7493	17° 9' 18.875" N	79° 48' 12.074" E	Survey No Stone
OS 2	1897057.321	372841.9405	17° 9' 16.827" N	79° 48' 16.121" E	Survey No Stone



Point ID	Easting	Northing	Latitude	Longitude	Description
R1	1894657.571	374343.5224	17° 7' 59.050" N	79° 49' 7.430" E	Temple
R2	1894820.364	374361.3564	17° 8' 4.350" N	79° 49' 8.000" E	Masjid
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OS 2	1897057.321	372841.9405	17° 9' 16.827" N	79° 48' 16.121" E	Survey No Stone



Legend
 @ Survey of India GCP (Lon: 79° 45' 21.246" E, Lat: 16° 59' 24.577" N is situated in the campus of Tansidar Office (MRO), Suryapet.)
 A Village Bl / Tr Junction / No Point
 M Mines & Geology Reference Point
 [] Proposed Area DGPS Points
 [] Proposed Area Boundary
 Sy No. Boundary
 --- Road

CERTIFICATE
 This is to certify that the Proposed Quarry Lease Area has been Surveyed jointly with M&G Surveyor, using Trimble, D G P S Instrument by our survey team lead by Sri G. Gautham. The boundary pillar locations of Quarry lease area, have been surveyed and plans were prepared. The particulars, Data and map prepared are correct to the best of my knowledge.
 Prepared for: For Proprietary purposes and enclosed Hyderabad



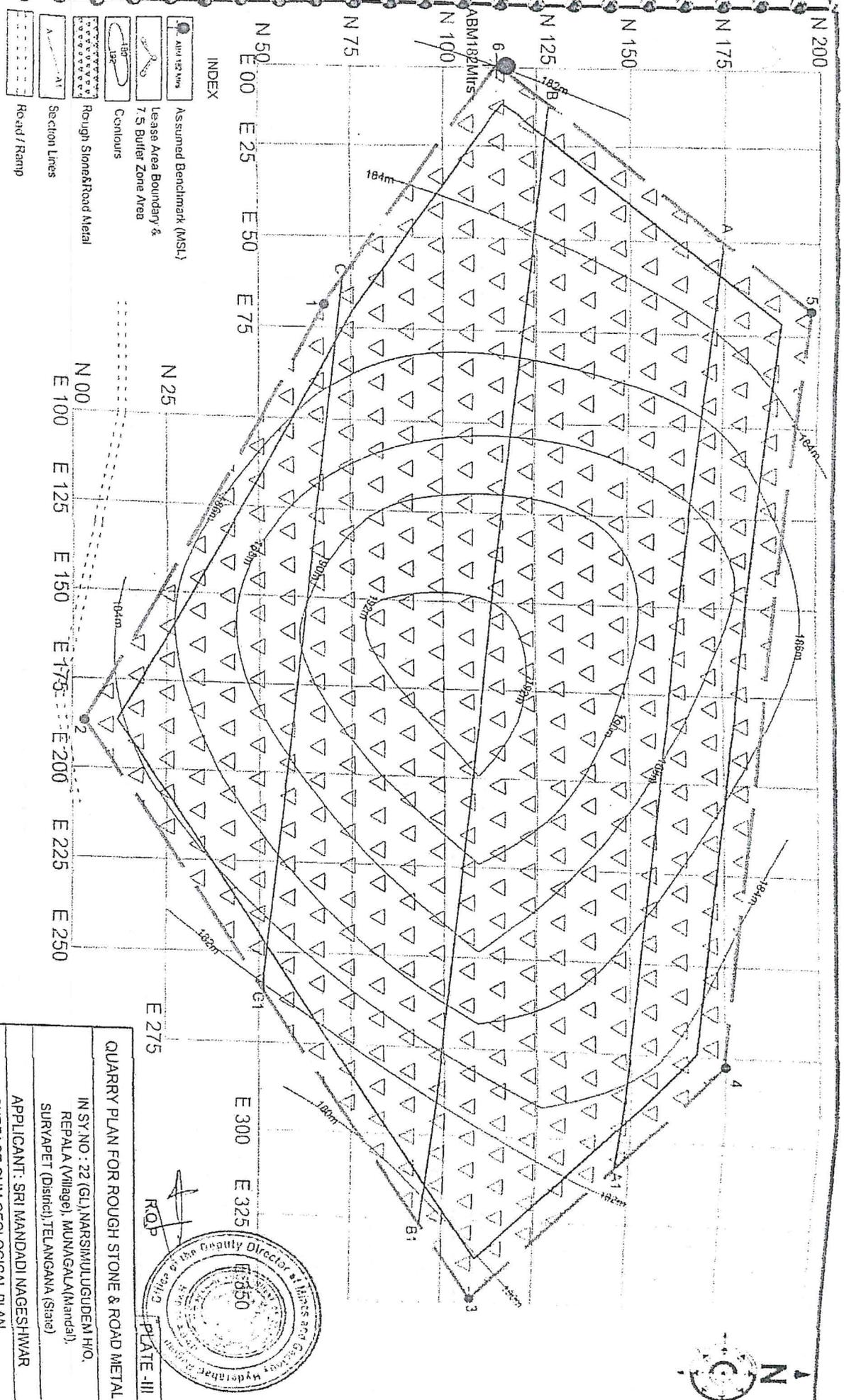
Directorate of Mines and Geology
 Govt of Telangana, HYD
 Hyderabad



Applicant Signature
 M. Nagaraj
 Asst. Director of Mines & Geology
 Hyderabad

Supervisor O/A D/M G
 Supervisor O/A D/M G
 Hyderabad

Dy. Director of Mines and Geology, Hyderabad



APPLICANT

- Assumed Benchmark (MSL)
- Lease Area Boundary & 7.5 Buffer Zone Area
- Contours
- Rough Stone & Road Metal
- Section Lines
- Road / Ramp

ROUGH STONE & ROAD METAL QUARRY LEASE
BOUNDARY POINTS IN WGS-84 SYSTEM

BP NOS.	LATITUDE	LONGITUDE
1	17° 9'18.075"N	79° 48'12.074"E
2	17° 9'16.827"N	79° 48'16.121"E
3	17° 9'20.294"N	79° 48'21.637"E
4	17° 9'22.412"N	79° 48'19.209"E
5	17° 9'23.133"N	79° 48'12.134"E
6	17° 9'20.431"N	79° 48'9.925"E

QUARRY PLAN FOR ROUGH STONE & ROAD METAL

IN SY. NO. : 22 (GL), NARSIMULUGUDEM H.O.
 REPALA (Village), MUNNAGALA(Mandal),
 SURYAPET (District), TELANGANA (State)

APPLICANT: SRI MANDADI NAGESHWAR

SURFACE CUM GEOLOGICAL PLAN

SCALE: 1:1000 R.F.

Date of Survey : 20-12-2019

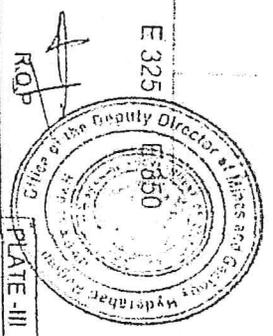
EXTENT:- 4.00 Ha

Certified that the above plan is correct.

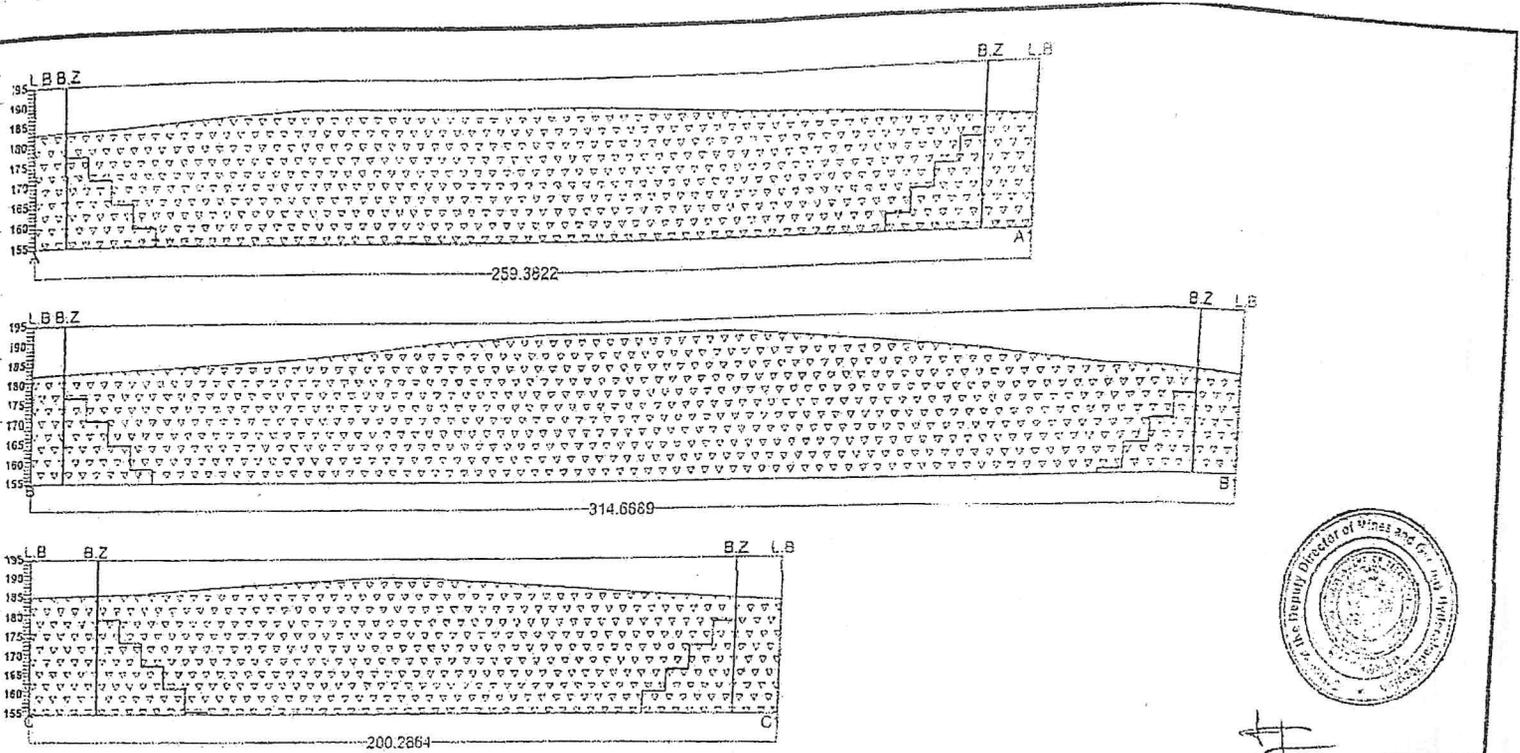
GADPALE GAUTHAM (RQP / DMG / HYD / 41 / 2017)

H.No. 11-13-360, Road no:13, Akkapuri,
 Saroornagar Hyderabad, Telangana State - 500 035

MOBILE NO : 9848530142



RQP
 PLATE -III



RQP

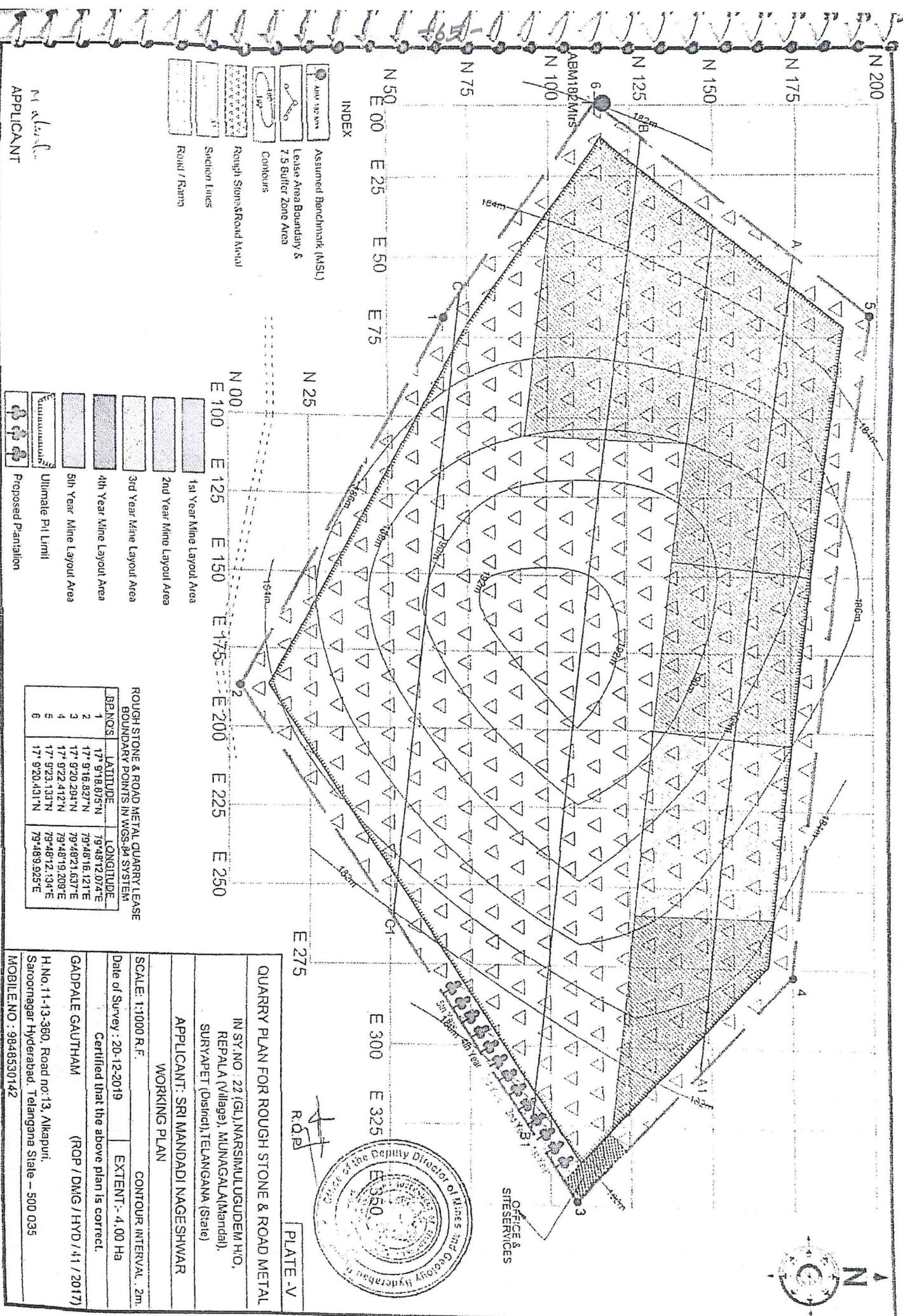
PLATE-IV

INDEX

-  Lease Area Boundary & 7.5 Buffer Zone Area
-  Safety Benches
-  Rough Stone & Road Metal

M. Lakshmi
APPLICANT

QUARRY PLAN FOR ROUGH STONE & ROAD METAL	
IN SY. NO : 22 (GL), MARSIMULUGUDEM H/O, REPALA (Village), MUNAGALA (Mandal), SURYAPET (District), TELANGANA (State)	
APPLICANT: SRI MANDADI NAGESHWAR	
GEOLOGICAL CROSS SECTIONS	
SCALE: 1:1000 R.F.	CONTOUR INTERVAL, 2m.
Date of Survey : 20-12-2019	EXTENT: 4.00 Ha
Certified that the above plan is correct.	
GADPALE GAUTHAM	(RQP / DMG / HYD / 41 / 2017)
H.No.11-13-360, Road no:13, Alkapuri, Sarconagar Hyderabad, Telangana State - 500 035	
MOBILE.NO : 9848530142	



APPLICANT
M. S. S. S.

- 1st Year Mine Layout Area
- 2nd Year Mine Layout Area
- 3rd Year Mine Layout Area
- 4th Year Mine Layout Area
- 5th Year Mine Layout Area
- Ultimate Pit Limit
- Proposed Plantation

ROUGH STONE & ROAD METAL QUARRY LEASE
BOUNDARY POINTS IN WGS-84 SYSTEM

B.P. NOS	LATITUDE	LONGITUDE
1	17° 51' 8.675" N	79° 48' 12.024" E
2	17° 51' 6.827" N	79° 48' 16.121" E
3	17° 52' 0.294" N	79° 48' 21.637" E
4	17° 52' 2.412" N	79° 48' 19.209" E
5	17° 52' 3.133" N	79° 48' 12.134" E
6	17° 52' 0.481" N	79° 48' 9.925" E

QUARRY PLAN FOR ROUGH STONE & ROAD METAL

IN S.Y. NO. 22 (G.L.) MARSIMULUGUDDEM H.O.,
REPALA (Village), MUNAGALAM (Mandali),
SURYAPET (District), TELANGANA (State)

APPLICANT: SRI MANDADI NAGESHWAR

WORKING PLAN

SCALE: 1:1000 R.F. CONTOUR INTERVAL: 2m.

Date of Survey: 20-12-2019 EXTENT: 4.00 Ha

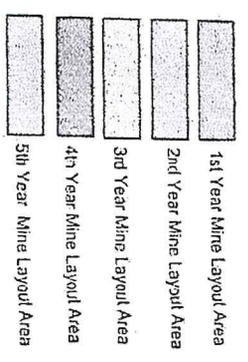
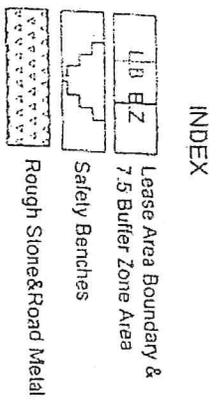
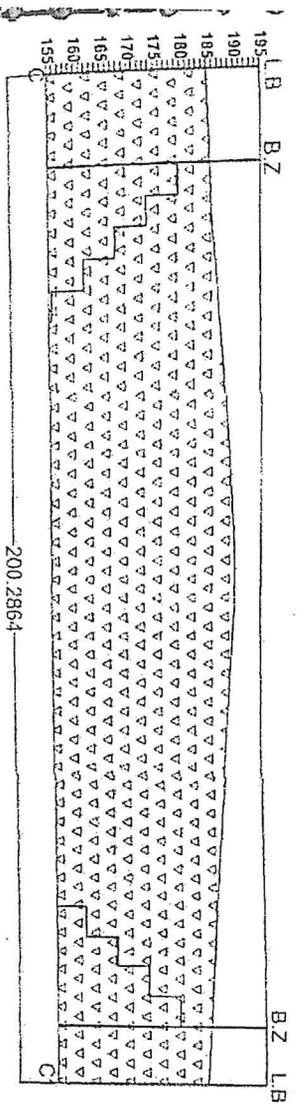
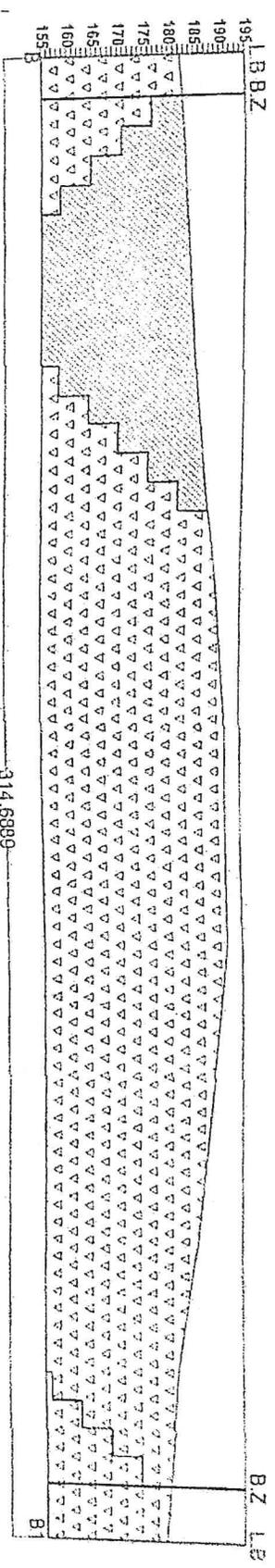
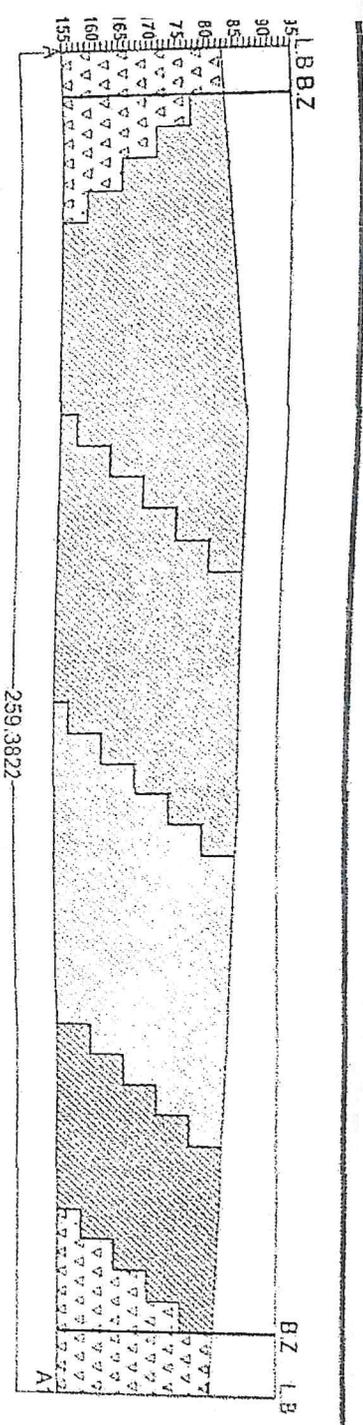
Certified that the above plan is correct.

GADPALE GAUTHAM (RCP / DMG / HYD / 41 / 2017)

H.No. 11-13-360, Road no. 13, Alkapuri,
Saroonagar Hyderabad, Telangana State - 500 035

MOBILE NO : 9848530142





R.O.P



PLATE -VI

QUARRY PLAN FOR ROUGH STONE & ROAD METAL

IN S.Y.NO : 22 (G), NARSIMULUGudem H.O.
 REPALA (Village), MUNNAGALA (Mandal),
 SURYAPET (District), TELANGANA (State)

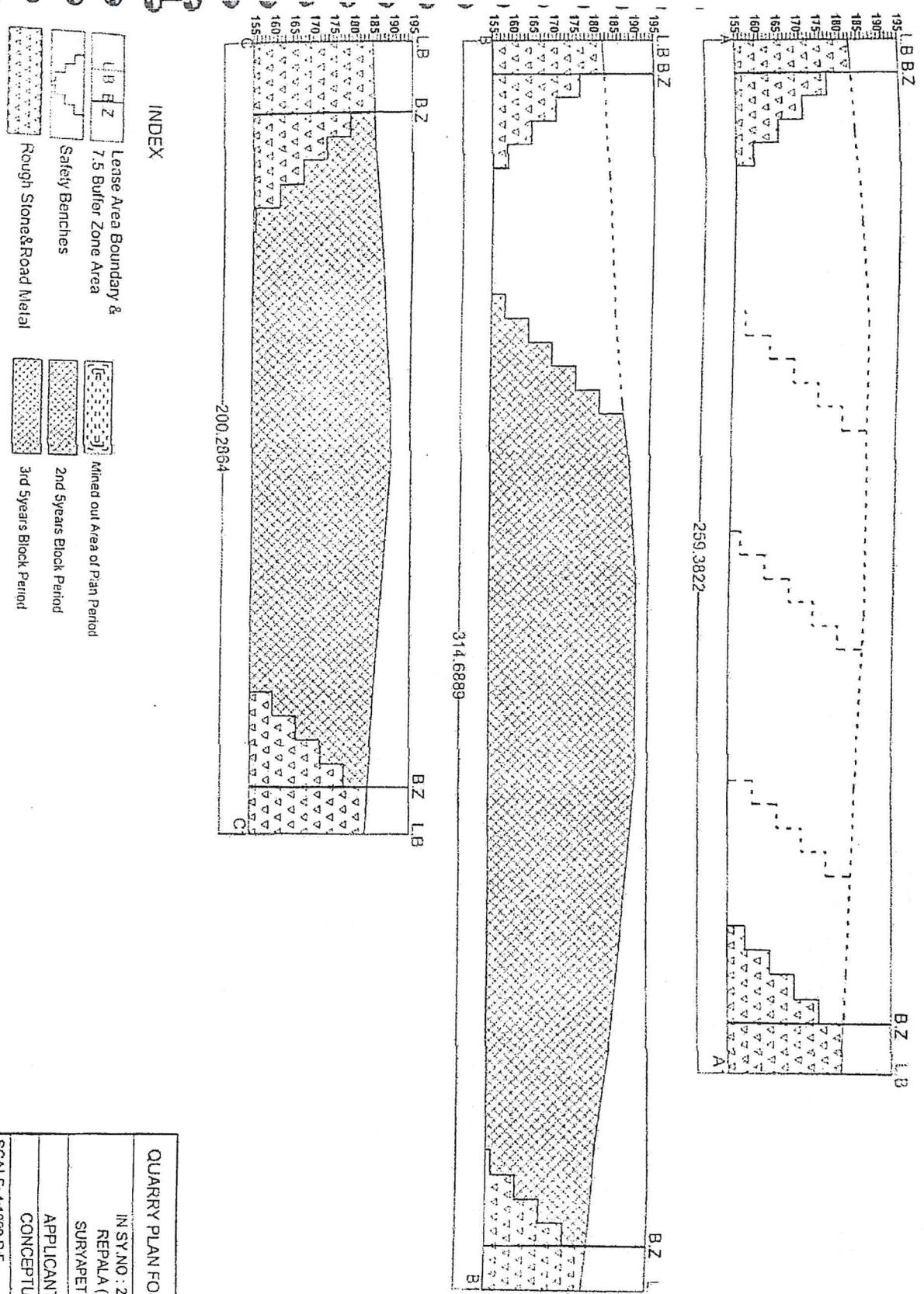
APPLICANT: SRI MANDADI NAGESHWAR
 WORKING CROSS SECTIONS

SCALE: 1:1000 R.F. CONTOUR INTERVAL: 2m
 Date of Survey : 20-12-2019 EXTENT: 4.00 Ha

GADPALE GAUTHAM (RQP / DMG / HYD / 41 / 2017)

H.No.11-13-360, Road no.13, Alkapuri,
 Saroornagar Hyderabad, Telangana State - 500 035
 MOBILE NO : 9848530142

APPLICANT



INDEX

- Lease Area Boundary & 7.5 Buffer Zone Area
- Safety Benches
- Rough Stone & Road Metal
- Mined out Area of 1st Period
- 2nd Years Block Period
- 3rd Years Block Period

R.G.P

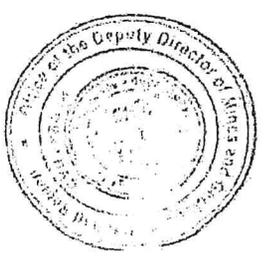
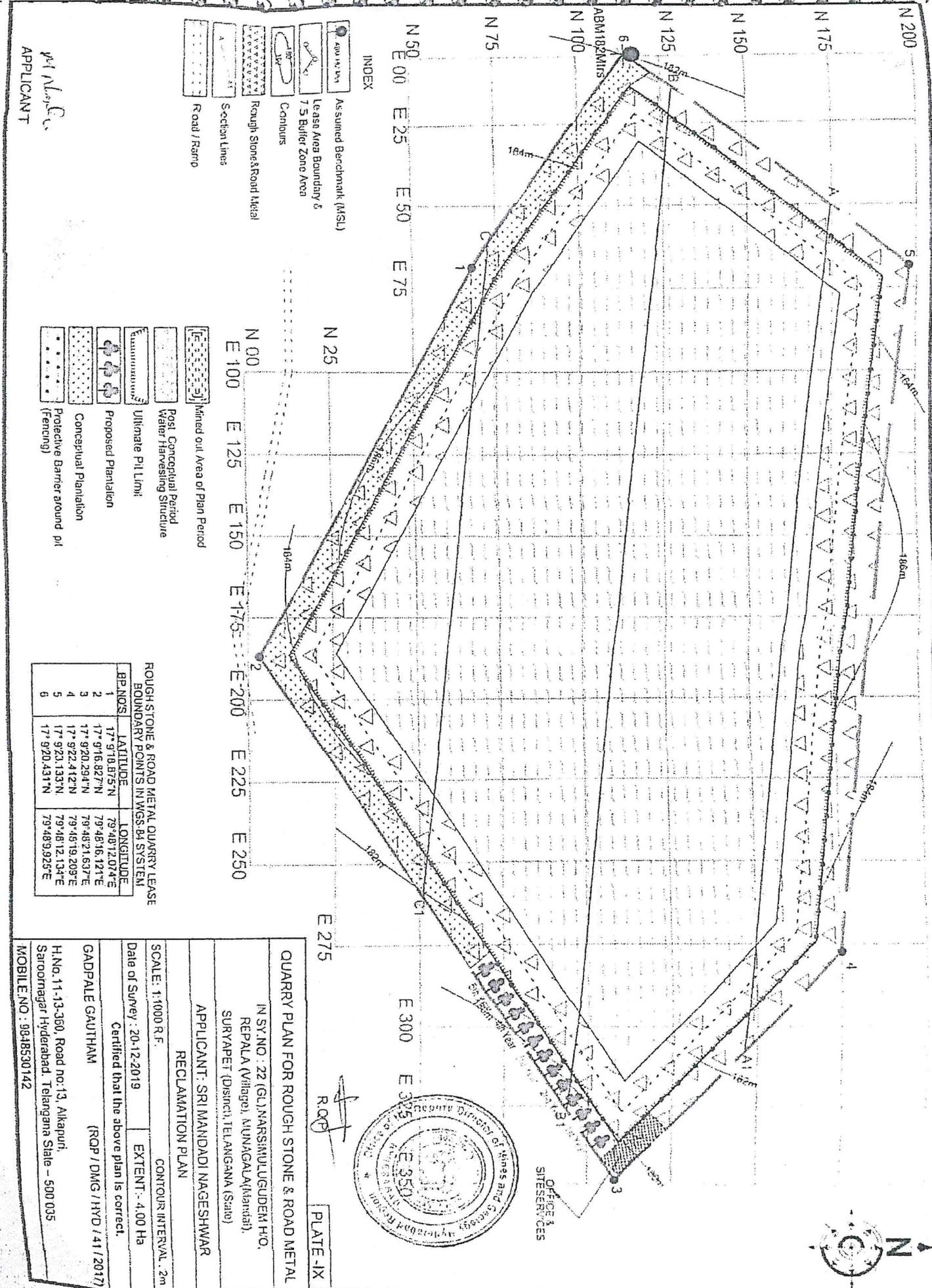


PLATE -VIII

QUARRY PLAN FOR ROUGH STONE & ROAD METAL

IN S.Y. NO : 22 (S/L) NARSIMULUGUDEM H.O.	
REPALA (Village), MUNNAGALAI (Mandal),	
SURYAPET (District), TELANGANA (State)	
APPLICANT: SRI MANDADI NAGESHWAR	
CONCEPTUAL CROSS SECTIONS	
SCALE: 1:1000 R.F.	CONTOUR INTERVAL: 2m
Date of Survey: 20-12-2019	EXTENT: 4.00 Ha
Certified that the above plan is correct.	
GADPALE GAUTHAM	(ROP / DMG / HYD / 41 / 2017)
H.No: 11-13-360, Road no: 13, Alkapuri, Saroonagar Hyderabad, Telangana State - 500 035	
MOBILE NO : 9848530142	

APPLICANT



APPLICANT
Sri M. Nageshwar

- Mined out Area of Plan Period
- Post Conceptual Period Water Harvesting Structure
- Ultimate Pit Limit
- Proposed Plantation
- Conceptual Plantation
- Protective Barrier around pit (Fencing)

ROUGH STONE & ROAD METAL QUARRY LEASE
BOUNDARY POINTS IN WGS-84 SYSTEM

BP NOS	LATITUDE	LONGITUDE
1	17° 9' 10.875" N	79° 48' 12.074" E
2	17° 9' 16.827" N	79° 48' 16.121" E
3	17° 9' 20.294" N	79° 48' 21.637" E
4	17° 9' 22.412" N	79° 48' 19.209" E
5	17° 9' 23.133" N	79° 48' 12.134" E
6	17° 9' 20.431" N	79° 48' 9.928" E

QUARRY PLAN FOR ROUGH STONE & ROAD METAL

IN SY. NO. : 22 (G.L.) NARSIMULUGudem H.O.
 REPALA (Village), AUNAGALA(Mandali),
 SURYAPET (District) TELANGANA (State)

APPLICANT: SRI MANDADI NAGESHWAR
 RECLAMATION PLAN

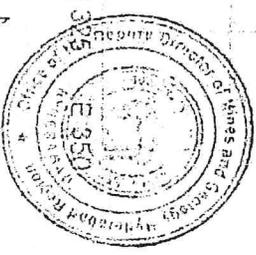
SCALE: 1:1000 R.F. CONTOUR INTERVAL: 2m
 Date of Survey: 20-12-2019 EXTENT: 4.00 Ha

Certified that the above plan is correct.

GADPALE GAUTHAM (ROP / DMG / HYD / 41 / 2017)

H.No. 11-13-360, Road no.13, Alkapuri,
 Saroornagar Hyderabad, Telangana State - 500 035

MOBILE NO. : 9848530142



R.O.P.

PLATE-IX

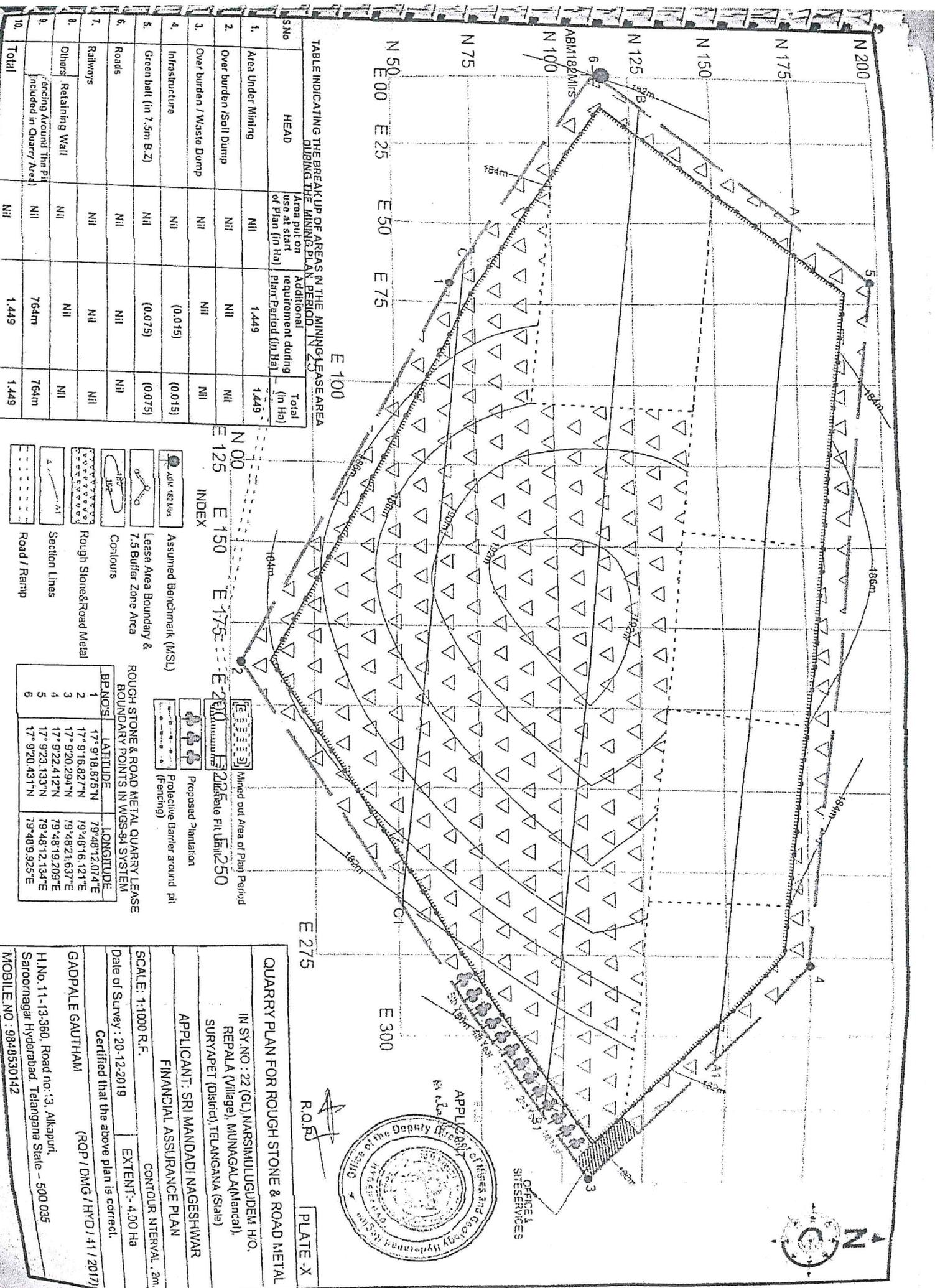


TABLE INDICATING THE BREAK UP OF AREAS IN THE MINING LEASE AREA DURING THE MINING PLAN PERIOD

S.No	HEAD	Area put on use at start of Plan (in Ha)	Additional requirement during Plan Period (in Ha)	Total (in Ha)
1.	Area Under Mining	Nil	1.449	1.449
2.	Over burden /soil Dump	Nil	Nil	Nil
3.	Over burden / Waste Dump	Nil	Nil	Nil
4.	Infrastructure	Nil	(0.015)	(0.015)
5.	Green belt (in 7.5m B.Z)	Nil	(0.075)	(0.075)
6.	Roads	Nil	Nil	Nil
7.	Railways	Nil	Nil	Nil
8.	Others Retaining Wall	Nil	Nil	Nil
9.	Others (including Around the pit included in Quarry Area)	Nil	764m	764m
10.	Total	Nil	1.449	1.449

INDEX

- Assumed Benchmark (MSL)
- Lease Area Boundary & 7.5 Buffer Zone Area
- Contours
- Rough Stone/Road Metal
- Section Lines
- Road / Ramp
- Proposed Plantation
- Protective Barrier around pit (Fencing)

ROUGH STONE & ROAD METAL QUARRY LEASE BOUNDARY POINTS IN WGS-84 SYSTEM

BP NO'S	LATITUDE	LONGITUDE
1	17° 9' 18.875" N	79° 48' 12.074" E
2	17° 9' 16.827" N	79° 48' 16.121" E
3	17° 9' 20.294" N	79° 48' 21.637" E
4	17° 9' 22.412" N	79° 48' 19.209" E
5	17° 9' 23.133" N	79° 48' 12.134" E
6	17° 9' 20.431" N	79° 48' 09.925" E

QUARRY PLAN FOR ROUGH STONE & ROAD METAL

IN S.Y. NO : 22 (GL), NARSIMULUGUDEM H.O.,
 REPALA (Village), MUNGALAM (Mancal),
 SURYAPET (District), TELANGANA (State)

APPLICANT: SRI MANDADI NAGESHWAR
 FINANCIAL ASSURANCE PLAN

SCALE: 1:1000 R.F. CONTROL INTERVAL: 2m
 Date of Survey: 20-12-2019 EXTENT: 4.00 Ha

Certified that the above plan is correct.

GADPALE GAUTHAM (R.O.P / DMG / HYD / 41 / 2017)

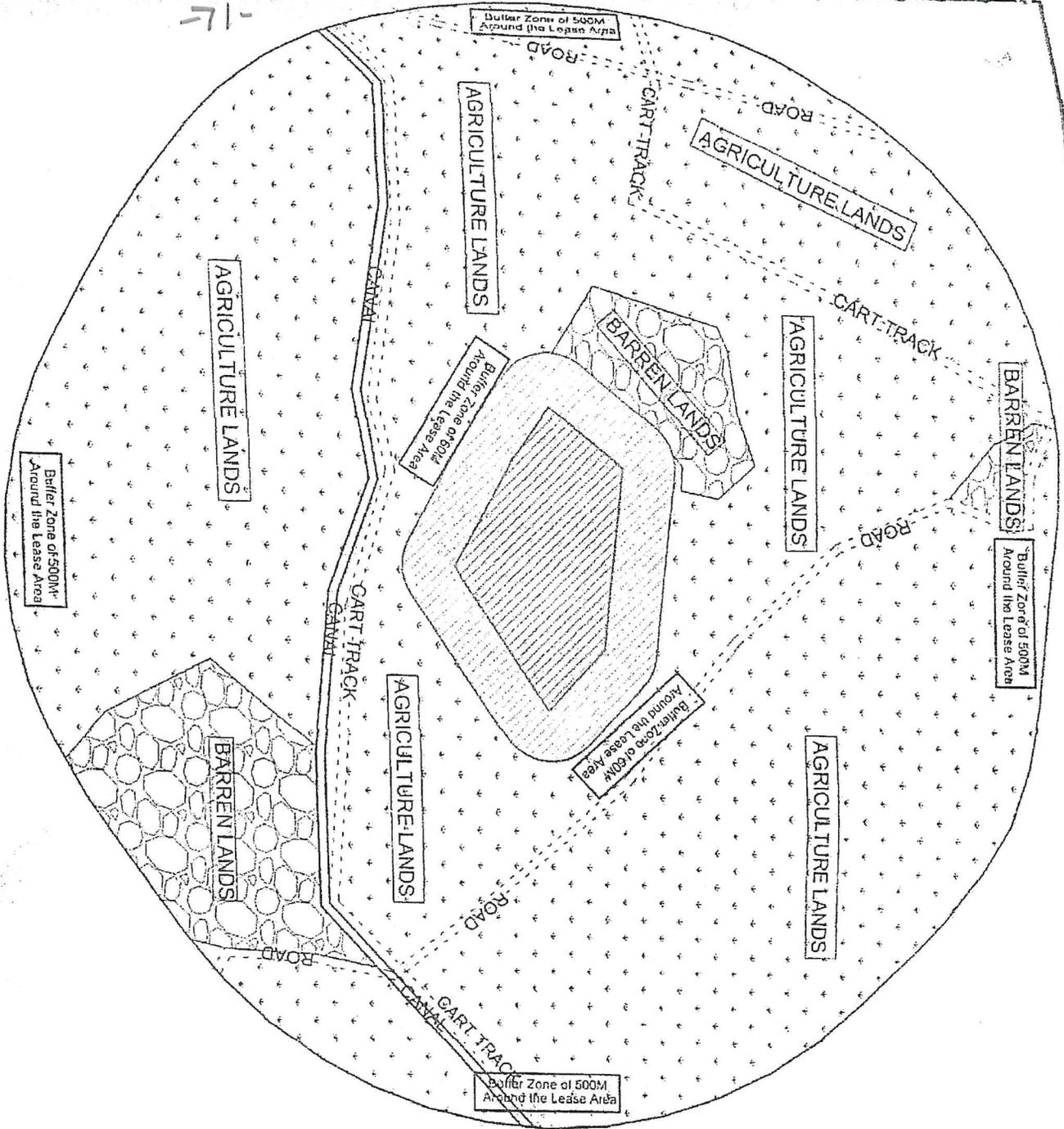
H.No. 1-13-360, Road no: 3, Akkapuri,
 Saroornagar Hyderabad, Telangana State - 500 035

MOBILE NO : 9848530142

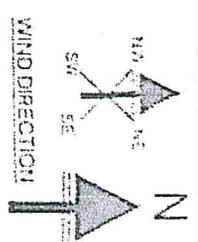


R.O.P

PLATE - X



- INDEX**
-  Quarry Lease Area
 -  Buffer Zone of 500M Around the Lease Area
 -  Buffer Zone of 60M Around the Lease Area



M. S. S. Reddy
 APPLICANT



R.O.R

PLATE -XI

QUARRY PLAN FOR ROUGH STONE & ROAD METAL

IN SY NO : 22 (GL), NARSIMULUGUDEM H/O,
 REPALA (Village), MUNAGALA (Mandal),
 SURYAPET (District), TELANGANA (State)

APPLICANT: SRI MANDADI NAGESHWAR

ENVIRONMENT PLAN

SCALE: 1:5000 R.F.

Date of Survey : 20-12-2019 EXTENT:- 4.00 Ha

Certified that the above plan is correct.

GADPALE GAUTHAM (RQP / DMG / HYD / 41 / 2017)

H.No. 11-13-360, Road no:13, Alkapuri,
 Saroornagar Hyderabad, Telangana State - 500 035
 MOBILE NO : 9848530142

Minutes of the SEIAA Meeting held on 13.05.2020

Agenda Item No. 17	"Building No.16" of M/s Trion Properties Private Limited, Sy. No. 64 (Part), Madhapur (V), Serilingampally (M), Ranga Reddy District - Environmental Clearance - Reg.
Proposal No.	SIA/TG/NCP/23010/2018 (TOR)

The SEIAA examined the recommendations of the SEAC in detail and the project is considered as a violation case to be processed according to the S.O.804 (E), dt.14.03.2017 & S.O.1030 (E), dt.08.03.2018. The SEIAA approved for issue of TORs.

Agenda Item No. 18	4.0 Ha. Rough Stone & Road Metal Quarry of Sri Mandadi Nageshwar, Sy. No. 22 (G.L), Narsimhulagudem H/o Repala (V), Munagala (M), Suryapet District - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/134742/2020 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and noted that a complaint dt.17.03.2020 is received from Sri G. Veeraiah & 4 Others, farmers of Narsimhulagudem H/o Repala (V) against the proposed project and requested to inspect the quarry lease area and cancel / withdraw all permissions issued so far for the proposed quarry.

After detailed discussions, the SEIAA decided to refer back the proposal to the SEAC to ascertain the facts.

Agenda Item No. 19	2.75 Ha. Colour Granite Mine of M/s. Moghul Granites, Sy. No: 21/1, Veldhi (V), Raghunathpally (M), Jangaon District - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/33171/2019 (EC)

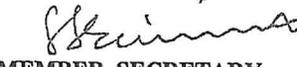
The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.

Agenda Item No. 20	0.606 Ha. Proposed Fullers Earth Quarry of Sri Syed Zulfiquar Hussain, Sy. No: 158 of Peddamul Village & Mandal, Vikarabad District - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/41138/2019 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.

Agenda Item No. 21	"Residential Apartment" by Sri R. Venga Reddy & Others, Sy. No. 56(P) & 56/1, Kondapur (V), Serilingampally (M), Ranga Reddy District - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/133938/2019 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance subject to submission of undertaking on following issues:


MEMBER SECRETARY
SEIAA, TS. 13.5.2020


MEMBER
SEIAA, TS.


CHAIRMAN
SEIAA, TS. 13/5

Minutes of the SEAC Meeting held on 30.05.2020

widened upto 2.5m with buffer of 2m on either side which can be used for totlot or organized open space (green area).

Compliance of GO 168 conditions

The site is Toe line of the downstream of the bund of Kotha Kunta Hafeezpet. A 10 m wide buffer is to be maintained from the toe line of the downstream of the bund. A nala is proposed within 10 m buffer on the northern side which is merging into existing nala on western side of the proposed site. The width of the existing nala is 0.75 m and it is to be widened upto 2.5m with buffer of 2m on either side , and hence attracts condition (ii) – (3) of the above mentioned rules, i.e., 9m from the FTL boundary of Lakes / Tanks / Kuntas of area less than 10Ha / shikam lands and (ii) – (5) of the above mentioned rules, i.e., 2m from the defined boundary of Canal, Vagu, Nala, Storm Water Drain of width up to 10m.

Accordingly, in compliance of the condition, a 10 m wide buffer is maintained from the toe line of the downstream of the bund. A nala is proposed within 10 m buffer on the northern side which is merging into existing nala on western side of the proposed site. The width of the existing nala is 0.75 m and it is to be widened upto 2.5m with buffer of 2m on either side of the proposed site.

After detailed discussions, the SEAC again recommended the project for issue of EC.

Agenda Item No. 53	4.0 Ha. Rough Stone & Road Metal Quarry of Sri Mandadi Nageshwar, Sy. No. 22 (G.L), Narsimhulagudem H/o Repala (V), Munagala (M), Suryapet District - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/134742/2020 (EC)

The SEAC noted from the minutes of the SEAC meeting held on 23.05.2020 that it was decided to constitute a Sub-Committee with the following members to inspect the unit, verify records and ascertain the facts on complaint dt.17.03.2020 received from Sri G. Veeraiah & 4 Others.

But, the names of the Members of the Sub-Committee were not mentioned in the minutes of the meeting held on 23.05.2020. Hence, the Members of the Sub-Committee for the project shall be read as following:

- (1) Sri. K. Shiva Kumar
- (2) Sri. C. Venkateshwar

Ch. Reddy
CHAIRMAN, SEAC

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ANNEXURE - VII



TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
Phone : 08455 280477, website: tspcb.cgg.gov.in

CONSENT ORDER FOR ESTABLISHMENT

Order No. NLG-1174/PCB/ZO/RCP/CFE/2020-63

Date: 04.06.2020.

Sub: PCB – CFE – M/s. MSR Projects & Minerals Private Limited (Stone Crusher),
Sy. No. 14/1, 14/2, 15/1/1/1, 23/1/2 & 28, Narasimhulagudem (V), Munagala (M),
Suryapet District - Consent for Establishment of the Board under Sec. 25 of Water (P&C
of P) Act, 1974 and Under Sec. 21 of Air (P&C of P) Act, 1981– **Issued** – Reg.

- Ref:
1. Industry's CFE application received through TSiPASS on 21.03.2020 at TSPCB, RO, Nalgonda.
 2. TSPCB, RO, Nalgonda verification report received through OCMMS on 27.05.2020.
 3. CFE Committee meeting held on 04.06.2020 at TSPCB, Zonal Office, R.C.Puram.
 4. Industry's submitted undertaking letter dated 04.06.2020.

I. In the reference 1st cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to set-up a unit with installed capacities as mentioned below, with a project cost of Rs. 2.45 Crs (Rupees Two Crores and Forty Five Lakhs only).

Product	Capacity
Stone Chips, Aggregates of different sizes (40 mm, 20 mm, 12 mm, 6 mm, M-Sand and dust)	3000 TPD

As per the application, the industry is proposed to be located at Sy. No. 14/1, 14/2, 15/1/1/1, 23/1/2 & 28, Narasimhulagudem (V), Munagala (M), Suryapet District

- III. The above site was inspected by Assistant Environmental Scientist, Regional Office, T.S. Pollution Control Board, Nalgonda on 20.05.2020 and found that the industry is surrounded by **North** : Rocky area followed by Agricultural lands; **East** : Hillock; **South** : Agricultural land and Rocky area; **West** : Agricultural lands..
- IV. The Board, after careful scrutiny of the application, verification report of Regional Officer, Nalgonda, recommendation by the CFE Clearance Committee meeting held on 04.06.2020 at TSPCB, Zonal Office, R.C. Puram, hereby issue CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.
- V. This CFE is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VI. The CFE now issued is subject to the conditions mentioned in Schedule 'A' and 'B'.
Encl: Schedule 'A' & Schedule 'B'

JOINT CHIEF ENVIRONMENTAL ENGINEER



To
M/s. MSR Projects & Minerals Private Limited (Stone Crusher),
Sy. No. 14/1, 14/2, 15/1/1/1, 23/1/2 & 28,
Narasimhulagudem (V), Munagala (M),
Suryapet District.

Copy to the Environmental Engineer, TSPCB, Regional Office, Nalgonda for information.

తెలంగాణ రాష్ట్ర
కాలాభ్యుదయ నియంత్రణ మండలి,
ప్రాంతీయ కార్యాలయం, నల్గొండ.

16 JUN 2020

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SCHEDULE - A

1. Progress on implementation of the project shall be reported to the Regional Office of T.S. Pollution Control Board once in six months.
2. Separate energy meters shall be provided for Air pollution Control equipments and effluent treatment plant to record energy consumed.
3. The proponent shall obtain Consents for Operation from TSPCB, as required Under Section 25/26 of the Water (P & C of P) Act 1974 and under Section 21/22 of the Air (P&C of P) Act 1981 before commencement of the activity including trial production.
4. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Section 27(2) of Water (Prevention and Control of Pollution) Act 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
5. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
7. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The applicant shall maintain good house keeping. All pipe valves, sewers and drains shall be leak proof. Dyke walls shall be constructed around storage of chemicals.
8. Rain Water Harvesting (RWH) structure(s) shall be established on the plant site. The proponent shall ensure that effluent shall not enter the Rain Water Harvesting structure.
9. There shall not be any perceptible odour outside the industry's premises.
10. The Rules and Regulations notified by Ministry of Law and Justice, GOI regarding the Public Liability Insurance Act, 1991 shall be followed.
11. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the notification G.S.R.520 (E), dated 01.07.2003 under the Environment (protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (protection) second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the notification G.S.R.489 (E), dated 09.07.2002 at serial No.96, under the Environment (Protection) Act, 1986.
12. The industry shall comply with ambient air quality standards of PM₁₀ (particulate Matter size less than 10µm) – 100 µg/m³; PM_{2.5} (Particulate Matter size less than 2.5µm) – 60 µg/m³; SO₂ – 80 µg/m³; NO_x – 80 µg/m³, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied.
The following noise level standards shall be complied:
Noise Levels : Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)
13. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.
$$H = h + 0.2 \sqrt{KVA}$$

KVA = Total generation capacity, h = Height of building where DG Set is installed.
14. All the rules and regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
15. Telangana State Pollution Control Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this Order. Also the Board reserves the right to withdraw the CFE without any prejudice/ notice on receiving any complaints by the Board regarding Environmental Pollution problems caused by the industry.
16. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control acts.
17. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal to such authority (hereinafter referred to as the appellate Authority) constituted under Section 28 of the Water (Prevention and control of Pollution) Act, 1974 and section 31 of Air (Prevention and control of pollution) Act, 1981.
18. As per the provisions of the Section 19 of the (TS-iPASS) Act, 2014 (Act No. 3 of 2014), the applicant shall be penalized with fine as prescribed by the government from time to time as well as rectification of the defect if he / she or the organization as the case may be fails to comply with the conditions or undertaking in self certification given to the Nodal Agency.

SCHEDULE - B

1. As per undertaking submitted by the industry vide letter dated 04.06.2020, the industry shall submit the village map certified by the Revenue Authorities within a week period, as a proof that the leased Survey Numbers are adjacent to each other. Failing which the CFE order issued stands cancelled without further notice.
2. This Order is valid for a period of five years from the date of issue.
3. The industry shall remove the plant along with equipments after completion of road widening works.
4. The source of water is Bore well. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

Purpose	Quantity
Process and Dust suppression	4.0 KLD
Domestic	2.0 KLD
Total:	6.0 KLD

5. The maximum waste water generation shall not exceed the following:

Purpose	Quantity
Domestic	1.0 KLD
Total:	1.0 KLD

6. The maximum waste water generation shall not exceed the following:

Purpose	Quantity	Point of final disposal
Domestic Effluent	1.0 KLD	Septic tank followed by soak pit

7. The proponent shall comply with the following for controlling air pollution.

S. No	Details of Stack	Stack
a)	Attached to	DG Set
b)	Capacity	125 KVA
c)	Fuel	HSD
d)	Stack Height	As per condition no. 13 of schedule 'A' of this CFE order.
e)	Details of Air Pollution Control Equipment	Acoustic enclosure
f)	Standards to be complied with	SPM - 115 mg/Nm ³

8. The Solid wastes generated shall not exceed the following breakup quantities:

Sl. No.	Description of the solid Waste	Quantity	Category as per the HWM Rules	Point of Disposal
1.	Waste oil	10 LPA	5.1 of Schedule - I	Board's Authorized Recycler / Reprocessor OR TSDF i.e., M/s. Hyderabad Waste Management Project, Dundigal (V), Dundigal Gandimaisamma (M), Medchal-Malkajgiri District / M/s. GEPIL Infrastructure Pvt. Ltd., Rakamcherla (V), Pudur (M), Rangareddy District.
2.	Stone dust	--	--	Proposed to used for laying roads

9. The industry shall provide dust containment cum suppression system for the equipment & process operations.
10. The industry shall provide cladding to the vibrating screen & crusher so as to arrest the dust emissions.
11. The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.

12. The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.
13. The industry shall regularly carryout sprinkling of water at raw material loading and at all transfer points to control dust emissions from stone crusher.
14. The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.
15. The industry shall construct metal roads within the premises.
16. The industry shall carryout regular cleaning and wetting of the ground within the premises.
17. The suspended particulate matter measured between 3 mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m³.
18. The industry should comply with the National ambient air quality standards as per MoEF & CC, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below:

S. No	Parameters	Standards
1	Particulate Matter(PM10)	100 µg/m ³
2	Particulate Matter (PM 2.5)	60 µg/m ³
3	SO ₂	80 µg/m ³
4	NOx	80 µg/m ³

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)

19. The following rules and regulations notified by the MoEF&CC, GOI shall be implemented.
 - a. Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - b. Manufacture, Storage and import of Hazardous Chemicals Rules, 1989.
 - c. Batteries (Management & Handling) Rules, 2001.
 - d. E-Waste (Management & Handling) Rules, 2016.
 - e. Plastic Waste (Management & Handling) Rules, 2016.
20. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
21. The industry shall not discharge any wastewater outside the plant premises under any circumstances.
22. The industry shall develop greenbelt of 5 mtrs width along the boundary of the site in the 50 meters width buffer zone of the stone crushing unit. This greenbelt shall be developed on outer side of the buffer zone so as to act as a barrier.
23. The industry shall flow water meters to measure the actual water consumption and water consumed for dust suppression systems.
24. The industry shall maintain good house keeping within the plant premises.
25. The industry shall comply with all the directions issued by the Board from time to time.
26. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
27. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

JOINT CHIEF ENVIRONMENTAL ENGINEER
Ramachandrapuram
S. SANGAREDDY-32

To
M/s. MSR Projects & Minerals Private Limited (Stone Crusher),
Sy. No. 14/1, 14/2, 15/1/1/1, 23/1/2 & 28,
Narasimhulagudem (V), Munagala (M),
Suryapet District.

Item No. 09

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 304/2019

(With report dated 09.07.2020)

M. Haridasan & Ors.

Applicant(s)

Versus

State of Kerala

Respondent(s)

Date of hearing: 21.07.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Respondent(s): Ms. Soni Singh, Advocate for CPCB
Mr. Jogy Scaria, Advocate for KSPCB

ORDER

1. The Issue for consideration is the safeguards in operation of stone quarries close to residences and public roads. At present, the Kerala State PCB has permitted the stone quarry beyond 50 mtrs. from residences and public roads.

2. The Tribunal considered the matter on 28.02.2020. Finding the distance to be inadequate, CPCB was required to consider the matter and report. It was observed:

"2. Accordingly, a report has been filed by the Kerala State PCB on 17.12.2019 retreating the distance criteria of 50 mtrs. and mentioning that no study is available with the CPCB.

3. We are of the view, as earlier observed that the **distance of 50 mtrs. for stone quarry, particularly when blasts are involved, is highly inadequate and can have deleterious effect on noise and air pollution, environment and public health.**
4. In view of above, we direct the **CPCB to examine and lay down more stringent conditions and appropriately longer distance within one month and convey the same to the State Boards.** The State Board may take further action accordingly. Compliance reports be filed before the next date by email at judicial-ngt@gov.in.”

3. Accordingly, the CPCB has filed its report on 09.07.2020 concluding as follows:

“6.0 Conclusion:

In view of available information, following minimum distance criteria may be considered for permitting stone quarrying by SPCBs:

Mining Type		Minimum Distance	Locations
A.	When Blasting is not involved	100 m	<i>Residential/Public buildings, Inhabited sites, locations to be considered by States.</i>
B.	When Blasting is involved	200 m **	

****Note: The regulations for danger zone (500 m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimise the impact on environment.**

However, if any states is already having stringent criteria than the above for minor mineral mining (i.e. more prescribed distances than the above), the same shall be applicable.”

4. In view of the above, the said criteria be followed throughout India. The CPCB may monitor compliance.

A copy of this order be sent to the CPCB and all the State PCBs/PCCs by email for compliance.

The application is disposed of.

Adarsh Kumar Goel, CP

S. P. Wangdi, JM

Dr. Nagin Nanda, EM

July 21, 2020
Original Application No. 304/2019
AK



-81- ANNEXURE IX

State Level Environment Impact Assessment Authority (SEIAA)
Telangana State
Government of India
Ministry of Environment, Forests & Climate Change
A-3, Industrial Estate, Sanathnagar, Hyderabad- 500 018.

F.No.4/TSPCB/EC/SEIAA/General/2015-

Dt:11.06.2020.

AMENDMENT TO ADDITIONAL GUIDELINES FOR PROCESSING
MINING PROJECTS BY THE SEIAA & SEAC, TELANGANA

During the meeting held on 11.06.2020, after due deliberations the following amendments to the additional guidelines are decided for considering mining projects by SEIAA, Telangana:

- The minimum distance (aerial distance - as crow flies) from the boundary of mine lease area should be as follows:
- Nearest human habitation : 200 mts.
 - Nearest water body : 50 mts.
 - Reserve Forest : 50 mts.

MEMBER
SEAC, TS.

MEMBER
SEAC, TS.

CHAIRMAN
SEAC, TS.

MEMBER SECRETARY
SEIAA, TS. 11.06.2020.

MEMBER
SEIAA, TS.

CHAIRMAN
SEIAA, TS.

GOVERNMENT OF TELANGANA
IRRIGATION & CAD DEPARTMENT

Office of the Executive Engineer,
I.B. Division Suryapet, Suryapet District.

Proc.No. EE/IB Divn SRPT/AEE-Tech/NOC/ ^M225, Dated: 29-08-2020.

Present:
Sri.D. Bhadru,
Executive Engineer,
I.B. Division Suryapet

Sub:- I.B.Division Suryapet- Application received for issue of NOC for Metal Quarry in Survey No's: 22 (Govt. land) to an extent of area 4.00 Hectares in Narasimhulagudem Village Munagala Mandal, Suryapet District - No Objection Certificate(NOC) -Issued.

- Ref:- 1. Application of Sri. Mandadi Nageshwar S/o Sri M.Sitharamulu R/o H.No.6-54, Annaram Village, Penpahad Mandal Dated: 24.08.2020.
2. The Deputy Executive Engineer, Kodad Sub Division, Suryapet. Lr.No: DEE/IB/SD/KDD/98E, Dt: 26-08-2020.

Sri Mandadi Nageshwar S/o M.Sitharamulu R/o H.No.6-54, Annaram Village, Penpahad Mandal, vide letter 1st cited above requested for issue of the No Objection Certificate (NOC) for obtaining approval of Metal Quarry to an extent of 4.00 Hectares, in the Survey No. 22.

The Deputy Executive Engineer, I.B Sub Division, Kodad submitted the detailed report vide his letter 2nd cited above as he was inspected the site along with the field staff, applicant Sri. Mandadi Nageshwar and measured the distance of land in Survey No.22, existing in from the F.T.L of Kesanala kunta (Survey No.12) of Narasimhulagudem village of munagala mandal. The Distance from the FTL of Kesanalakunta to Metal Quarry site is 150 meters.

Further, he has submitted that as per G.O.Ms.No.168 Dated: 07.04.2012 para 3(a), no private activities like metal quarry, buildings, and real estate venchers layouts carry from

1. 30mts from the FTL boundary of Lakes/Tanks/kuntas of area 10 Ha and above.
2. 9mts from the FTL boundary of Lakes/Tanks/kuntas of area less than 10 Ha and above.

Hence, Kesanala kunta tank is P.R tank with extent less than 10 Ha, where the Quarry Survey No.22 existing more than 9mts i.e 150m from the tank F.T.L.

Thus, submitted for grant of conditional NOC for the extent of the land 4.00 Hectares of the applicant falling beyond the Buffer zone of the kesanala kunta.

Under the circumstances explained in the field by the Deputy Executive Engineer, I.B Sub Division, Kodad and under relevant provisions contained in G.O.Ms No.168, MA&UD(M)Dept, Dated:07.04.2012, the **No Objection Certificate (NOC)** is hereby granted for the Metal Quarry of the **lands falling beyond the Buffer Zone** of the of Kesanala kunta, subject to the following terms and conditions.

1. The NOC is granted on the request of the applicant and he is solely responsible for the contents made in the application.
2. The development activity should not interfere with the flora and fauna and the functioning of the water body.
3. The field channels of the kesanala kunta command area should be kept intact with buffer zone if any in the applicant land.
4. Necessary precautionary measure to be taken-up to eradicate quarry dust in settling in the tank water, is may change the color and odor of the water.
5. Necessary drainage system to be provided to the quarry and no impure water from the quarry should be drained into the tank. If any such connectivity exists, it has to be removed.
6. If any utilization of water from the tank, prior permission to be obtained from the Executive Engineer, I.B Division, Suryapet. If not obtained, it will be treated illegal and stringent action will be taken-up.
7. Excavation, dumping of waste and other development activities within the Buffer Zone of tank and its feeder channels are should not be entertained.
8. The Irrigation & CAD Department reserves the right of cancellation of the NOC without any notice and assigning any reasons thereon, if at any stage later, it is found that the developmental activities of the applicant is in contravention of the Acts, Government orders, Court orders, NOC conditions and proper functioning of the canal endangering ecology, and also if it is found that the NOC is obtained by fraud, misrepresentation or by mistake of fact.
9. The applicant should invariably get field demarcation of the tank & its buffer zone of the land by the Surveyor of the Revenue Deaprtment & the Assistant Executive Engineer (Irrigation Officer) of this Department in accordance with rules in vogue, prior to grounding the activities proposed.
10. Irrigation & CAD Department is not responsible for any incidental or consequential actions or any loss occurred to anybody or caused otherwise due to or arising out of such NOC granted on any false declaration, claim or deposition made by the applicant.


Executive Engineer,
I.B. Division Suryapet. 27/08/2020

To,

Sri. Mandadi Nageshwar
S/o Sri M.Sitharamulu
R/o H.No.6-54,
Annaram Village,

Municipal Administration and Urban Development Department - Andhra Pradesh Building Rules, 2012 - Orders - Issued.

MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT (M) DEPARTMENT

G.O.Ms.No.168

Dated: 07.04.2012

Read the following:

1. G.O.Ms.No.483 M.A & U.D. Department, dated 24-08-1998
2. G.O.Ms.No.541 M.A & U.D. Department, dated 17-11-2000
3. G.O.Ms.No.33 M.A & U.D. Department, dated 03-03-2001
4. G.O.Ms.No.86 M.A & U.D. Department, dated 03-03-2006
5. G.O.Ms.No.171 M.A & U.D. Department, dated 19-04-2006
6. G.O.Ms.No.623 M.A & U.D. Department, dated 01-12-2006
7. G.O.Ms.No.17 M.A & U.D. Department, dated 10-01-2007
8. G.O.Ms.No.678 M.A & U.D. Department, dated 07-09-2007
9. G.O.Ms.No.736 M.A & U.D. Department, dated 03-10-2007
10. G.O.Ms.No.744 M.A & U.D. Department, dated 04-10-2007
11. G.O.Ms.No.279 M.A & U.D. Department, dated 01-04-2008
12. G.O.Ms.No.281 M.A & U.D. Department, dated 01-04-2008
13. G.O.Ms.No.302 M.A & U.D. Department, dated 15-04-2008
14. G.O.Ms.No.569 M.A & U.D. Department, dated 23-08-2008
15. G.O.Ms.No.249 M.A & U.D. Department, dated 16-03-2009
16. G.O.Ms.No.450 M.A & U.D. Department, dated 13-10-2010
17. G.O.Ms.No.34 M.A & U.D. Department, dated 22-01-2011
18. G.O.Ms.No.45 M.A & U.D. Department, dated 28-01-2011
19. G.O.Ms.No.82 M.A & U.D. Department, dated 21-02-2011

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ORDER:

1. In the references read above, Government have issued Comprehensive Building Rules and other related rules which are applicable to Municipal Corporations, Municipalities, Nagar Panchayats and areas covered by Urban Development Authorities in the State. These Building Rules are regulating the building activities in above areas.
2. Government consider that there is a need to bring comprehensive and uniform building stipulations in the State and therefore decided to issue Andhra Pradesh Buildings Rules.
3. A copy of this Order is available on the Internet and can be accessed at the address <http://goir.ap.gov.in/>.
4. The following notification shall be published in an Extraordinary issue of Andhra Pradesh Gazettee dated:09-04-2012.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

B. SAM BOB

PRINCIPAL SECRETARY TO GOVERNMENT

To

The Commissioner, Printing, Stationery & Stores Purchase Department, Hyderabad
for Publication of the Notification in the Gazettee and furnish 1000 copies.

The Director of Municipal Administration, Hyderabad A.P, Hyderabad,

The Director of Town & Country Planning, A.P. Hyderabad,

The Commissioner, Greater Hyderabad Municipal Corporation, Hyderabad,

The Metropolitan Commissioner,

Hyderabad Metropolitan Development Authority, Hyderabad,

All Vice Chairmen of Urban Development Authorities,

P.T.O.

Building Code as the case may be, unless the context otherwise requires.

3. RESTRICTION OF BUILDING ACTIVITY IN THE VICINITY OF CERTAIN AREAS:

(a) Water Bodies

- (i) No building / development activity shall be allowed in the bed of water bodies like river or nala and in the Full Tank Level (FTL) of any lake, pond, cheruvu or kunta / shikam lands.

Unless and otherwise stated, the area and the Full Tank Level (FTL) of a Lake / Kunta shall be reckoned as measured and as certified by the Irrigation Department and Revenue Department.

- (ii) The above water bodies and courses shall be maintained as Recreational/Green Buffer Zone and no building activity shall be carried out within:

(1) 100m from the boundary of the River outside the Municipal Corporation / Municipality / Nagara Panchayat limits and 50m with in the Municipal Corporation / Municipality / Nagara Panchayat limits. The boundary of the river shall be as fixed and certified by the Irrigation Department and Revenue Department.

(2) 30m from the FTL boundary of Lakes / Tanks / Kuntas of area 10Ha and above.

(3) 9m from the FTL boundary of Lakes / Tanks / Kuntas of area less than 10Ha / shikam lands;

(4) 9m from the defined boundary of Canal, Vagu, Nala, Storm Water Drain of width more than 10m.

(5) 2m from the defined boundary of Canal, Vagu, Nala, Storm Water Drain of width up to 10m.

- (iii) Unless and otherwise specified in the Master Plan / Zonal Development Plan.

(1) In case of (ii) (1) & (2) above, the buffer zone may be utilised for road of minimum 12m width, wherever feasible.

(2) In case of (ii) (2) above, in addition to development of recreational / green belt along the foreshores, a ring road or promenade of minimum 12m may be developed, wherever feasible.

(3) The above buffer zone to be left may be reckoned as part of tot lot or organized open space and not for setback requirements.

- (iv) In case of Protection of Catchment area of Osmansagar and Himayatsagar lakes covered under the G.O.Ms.No.111 MA dated 08.03.1996, the restrictions on building and development activity imposed there in shall be applicable in Hyderabad Metropolitan Development Authority (HMDA) area.

- (v) In case of areas along the Sea Coast, the Coastal Regulation Zone (CRZ) regulations shall be followed.

(b) Railways

The distance between the Railway Property Boundary and the edge of the building shall be 30m as per Indian Railways Works Manual or as per No Objection Certificate (NOC) given by the Railway Authorities.

(c) Electrical Lines

- (i) In case of sites in the vicinity of High Tension Electricity Transmission Lines besides taking other safety precautions, a minimum safety distance (both vertical and horizontal) of 3m shall be maintained between the building and the High Tension Electricity

12. BUILDINGS WITH CENTRAL COURTYARD FOR COMMERCIAL USE:

- (a) 'U' type commercial buildings with central courtyard are allowed with a minimum plot area of 2000sq.m with the following conditions:
- (b) The Front setback shall be as per Table-III of rule-5 & Table-IV of rule-7 for Non High Rise & High Rise buildings respectively.
- (c) The minimum open space / setback on sides and rear except front, shall be
 - (i) 2m for building height up to 15m;
 - (ii) 3m for building height up to 18m;
 - (iii) 7m in case of high rise buildings up to 30m height and buildings coming under purview of Andhra Pradesh Fire Services Act-1999.
- (d) The area so saved is transferred to the central area / space or courtyard;
- (e) The depth of such courtyard shall be at least 50% of the average building depth and the minimum width shall be 10m.

13. PARKING REQUIREMENTS:

- (a) In all Buildings provision shall be made for parking spaces as per the following requirements:

TABLE - V

Sl. No.	Category of building/ activity	Parking area to be provided as percentage of total built up area					
		HMDA Area		All Municipal Corporations & UDA Areas		Municipalities/ N.Ps/ G.Ps. other than UDA Areas	
		GHMC	Municipalities/ N.Ps/ G.Ps. in HMDA Area	All Municipal Corporations	Municipalities/ N.Ps/ G.Ps. in UDA Areas	Selecti on & Special Grade Municipalities	Other Municipal ities/ N.Ps/ G.Ps.
1	2	3	4	5	6	7	8
1	Multiplexes	60	50	60	50	60	50
2	Shopping Malls (above 4000 sq.m), Information Technology Enabling Services Complexes	60	50	50	40	40	30
3	Hotels, Restaurants, Lodges, Cinema halls, Business buildings, Other Commercial buildings, Kalyana Mandapams, Offices, & High-Rise Buildings / Complexes of Non Residential Category	40	30	30	25	25	25

1	2	3	4	5	6	7	8
4	Residential Apartment Complexes, Hospitals, Institutional buildings, Industrial buildings, Schools, Colleges, Other Educational Buildings & Godowns & Others	30	20	20	20	20	20

- (b) The parking spaces may be provided in
- (i) Basements or cellars (one or more) / multi-level (allowed for plots 750sq.m and above only) or
 - (ii) Stilt floor or in upper floors (at any level) or
 - (iii) The Open space over and above the setbacks i.e. after leaving the setbacks to be left around the building with adequate vehicular access, aisle, drives, ramps required for maneuvering of vehicles, or
 - (iv) Common pool parking area (in the case of Group Housing Scheme / Cluster Housing / Row Housing Schemes).
 - (v) Any of the above or all the above or combination of the above.
 - (vi) Wherever Mechanical system and car lifts are proposed enabling two tier parking, the required parking is computed accordingly.
- (c) The other aspects for providing parking spaces are:
- (i) Misuse of the area specified for parking of vehicles for any other use shall be summarily demolished / removed by the Enforcement Authority.
 - (ii) The parking spaces should be efficiently designed and clearly marked and provided with adequate access, aisle, drives and ramps required for maneuvering of vehicles.
 - (iii) Cellar floor shall be used only for parking and not for any habitation purpose. There shall be ventilation to cellars with not less than 2.5% of each cellar floor area.
 - (iv) In respect of Apartment Complexes / Building / Block of residential nature, in sites up to 750sq.m the Parking requirement shall be deemed to be met if the entire stilt floor is left for parking.
 - (v) Common and Continuous cellar parking floors between adjoining buildings would be allowed depending upon structural safety aspects, mutual agreement between owners, etc.
 - (vi) In the Stilt floor a watchman room and 2 toilets (W.C), with maximum built up area of 25sq.m may be allowed. Such space shall not be disposed and shall be part of common facility of the complex. For the sites above 750sq.m area it is permitted subject to fulfillment of parking requirement as per Table-V.
 - (vii) For parking spaces in basements and upper floors, at least two ramps of minimum 3.6m width or one ramp of minimum 5.4m width and adequate slope 1 in 8 shall be provided. Such ramps shall not be allowed in mandatory setbacks including building line,

Item No.01:**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI****Original Application No. 141 of 2020 (SZ)***(Through Video Conference)***IN THE MATTER OF**

Sri. Pallela Laxman and 13 others.

...Applicant(s)

VersusThe Chairman,
State Level Impact Assessment Authority (SEIAA)
Pollution control Board, Govt. of Telangana,
Hyderabad and others.**Date of hearing: 06.08.2020.****CORAM:****HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER****HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER****For Applicant(s):** Nil**For Respondent(s):** Smt. H. Yasmeen ali for R1 to R7.**ORDER**

1. The grievance in this application is regarding the operation of stone quarry and Road metals and rough stone by 8th respondent without getting necessary environment clearance and other permissions.

2. It is also alleged in the application that while granting the mining lease, the department has failed to note the fact regarding the siting criteria as well.
3. According to the applicant, there are numbers of residential houses around the proposed mining area and also water bodies. If any mining activity like the one which 8th respondent proposes to do is permitted in that area, it will have great impact on environment affecting the air and water and resulting in health hazards to the people living around the same.
4. When the matter came up for hearing for admission today through Video Conference, there is no representation for the applicant. Smt. H. Yasmeen Ali represented respondents 1 to 7.
5. Ongoing through the allegations, we are satisfied that there arises a substantial question of environment which requires the interference of this Tribunal for resolving the same.
6. In order to ascertain the real status, we feel it appropriate to constitute a joint committee comprising of 1) District Collector, Suryapet District, 2) Senior Officer from Telangana State level Impact Assessment Authority (SEIAA) 3) A Senior officer from Telangana State Pollution Control Board, and 4) A Senior Officer from the Office of Director of Mines and Geology, deputed by the Director to inspect the area in question and submit a factual as well as action taken report if there is any violation found.
7. The committee is directed to go into the question regarding the

siting criteria, obtaining of necessary environment clearance permission etc., from the Telangana State Pollution control Board and the authorities and whether any activity has been started before obtaining these things, then the committee is directed to assess the environmental compensation against the 8th respondent other than legal action to be taken under the environmental laws.

8. The State Level Impact Assessment Authority (SEIAA) will be the nodal agency for co-ordination and for providing all necessary logistics for this purpose.
9. Since the respondents 1 to 7 entered appearance through standing counsel, direct notice to them is dispensed with.
10. The applicant is directed to take steps to issue notice to 8th respondent by Registered Post with acknowledgement due and by e-mail and as well as by Dushthi and produce proof of such service by filing affidavit along with the documents of service before this Tribunal as per rules.
11. The applicant is directed to take steps to serve copy of the application and documents produced on the standing counsel appearing for the respondents 1 to 7 within a week.
12. The applicant is also directed to produce necessary requisite before this Tribunal along with postal cover and necessary postal stamps for the purpose of enabling the Tribunal to send notice to

the 8th respondent through Tribunal and that should be done within a period of one week.

13. The committee is directed to submit the report to this Tribunal within a period of two months i.e., on or before 12.10.2020 by e-filing.
14. The Registry is directed to communicate this order to the members of the committee and also to the official respondents immediately by e-mail, along with the copy of the application, so as to enable them to comply with the direction and also to file their independent response regarding the allegations made in the application.
15. For appearance of parties and for filing responses regarding the allegation in the application by respondent 1 to 8 and consideration of report, post on 12.10.2020.

.....J.M.

(Justice K. Ramakrishnan)

.....E.M.

(Shri. Saibal Dasgupta)

O.A. No.141/2020
06th August 2020. Sr.

